

National Human Rights Commission asks YouTube to remove objectionable episode of 'India's Got Latent'

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NEW DELHI, 10 FEBRUARY

NHRC member Priyank Kanoongo on Monday asked YouTube to remove an episode/videos of the show titled "India's Got Latent" from its platform for alleged objectionable, inappropriate, and obscene remarks towards women and children.

In a letter addressed to Mira Chatt, Head Public Policy, YouTube, he said the Commission has received a complaint wherein it was alleged that a YouTube show



titled "India's Got Latent", hosted by Samay Raina, contains highly objectionable, inappropriate, and obscene remarks against the

society.

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children. It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society," he said.

Furthermore, it is alleged

that the show severely infringes upon fundamental rights relating to religious freedom and the safety and dignity of women and children, as enshrined in the Constitution of India, said Kanoongo.

He said the content in question prima facie appears to be in violation of various legal provisions under Bharatiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCSO) Act, the Information Technology (IT) Act, and other applicable laws.



NHRC and Hidayatullah National Law University organise a conference

Justice V Ramasubramanian, Chairperson, NHRC, India inaugurated a day-long National Conference on 'Combating human trafficking in the digital era' organised on Feb 7 by the Commission with the Hidayatullah National Law University, Chhattisgarh. With digital technologies being exploited for human trafficking, this conference examined the role of various online tools in facilitating trafficking crimes and the role of technology, law enforcement agencies, and the community in preventing them.



NHRC, India's two-week online short-term internship concludes

The two-week online short-term internship programme by NHRC, India concluded. It started on Jan 27 with 70 students from various universities in different regions and far-flung areas of the country. NHRC, India Secretary General, Bharat Lal in his valedictory address congratulated the students for the successful completion of their internship. He urged the interns to reflect on the knowledge they gained in various sessions on different aspects of human rights and carry it forward to make meaningful contributions.

YouTuber apologises after show, NHRC seeks report

T N RAGHUNATHA ■ MUMBAI

The National Human Rights Commission (NHRC) on Monday asked YouTube to take an "urgent action" against influencer Ranveer Allahbadia and remove the episode in which he allegedly made offensive remarks from the popular platform. On the comedy reality show, popular among today's youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints. In an apology video on social media on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny. Priyank Kanoongo, a member of the NHRC, in his letter said



Social media personality Ranveer Allahbadia apologises for his remarks on reality show 'India's Got Latent' PTI

the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable,

inappropriate and obscene remarks against the Indian society. The letter has been written to YouTube's head of public policy in India. "Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter.

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YouTuber apologises after show, NHRC seeks report

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"In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter added. The Commission has also sought an action taken report.

Meanwhile, Maharashtra chief minister Devendra Fadnis on Monday hinted at the possibility of initiating action against Allahbadia. Two Mumbai lawyers have already lodged a complaint with the police against Allahbadia, better known as the BeerBiceps Guy, and Sanjay Raina for allegedly "promoting obscenity". Another complaint has been filed before the Mumbai Police Commissioner and the State Women and Child Commission.

the Mumbai police commissioner and the State Women and Child Commission, activist Rahul Easwar with the Mumbai Commissioner has also named Raina, the show's organisers and social media influencer Apoorva Makhija, popularly known as The Rebel Kid, who participated in a controversial episode of the show. Talking to media persons, Fadnis said: "I have come to know about it. I have not seen it yet. Things have been said and presented in a wrong way.

Everyone has freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, if someone violates them it is absolutely wrong and action should be taken against them". Hitting out at Allahbadia for his "low-level mind-set", BJP leader Ram Kadam said: "Parents are the face of god in this world. This is the thinking in every religion. But for the sake of money, a YouTuber has displayed a low-level mindset. What has

happened to him? He should at least have thought about what his own parents would feel like. But no, money comes first (for him). The central government should bring in a strict law against such a mindset and thinking because it is happening repeatedly. He should apologise immediately and the government should bring in the new law". Former NCW chief and Rajya Sabha MP Rekha Sharma said that such jokes should "never be accepted by society" and the open display of such jokes shows the moral downfall of

the young generation. "Making jokes about a mother or a female's body doesn't look good and somewhere it shows how today's youth has stooped down to such a level morally. I think such jokes affect others who are engaged in similar creative things. I have just forwarded that video to the NCW Chairperson to take action," she said. On his part, Allahbadia has tendered an unconditional apology. "My comment was not just inappropriate, it was not even funny. Comedy is

not my forte. I am just here to say sorry. Many of you asked if this is how I wished to use my platform and obviously, this is not how I wish to use it. ...I shouldn't have said what I said on India's Got Latent. I'm sorry," he said. "I'm just here for an apology. I personally had a lapse in judgment. It wasn't cool on my part. The podcast is watched by people of all ages. I don't want to be the kind of person that takes that responsibility lightly and family is the last thing that I would ever disrespect,"

Allahbadia said. During the controversial episode of the reality show 'India's Got Latent', Allahbadia asked a contestant, "Would you watch your parents have sex for the rest of your life - or would you join in once and stop it forever?". The controversial question triggered an immediate backlash on social media, with the participants demanding restrictions on content regulations, especially on online forums and OTT platforms.

YouTuber booked after outrage over obscene remarks, offers apology

TRIBUNE NEWS SERVICE

NEW DELHI, FEBRUARY 10

The Assam Police on Monday booked YouTuber Ranveer Allahbadia and other members of the "India's Got Latent" show for promoting obscenity and engaging in sexually explicit discussion online.

Hours after Allahbadia tendered an apology for his remarks on a podcast that triggered a massive row and attracted widespread condemnation, Assam Chief Minister Himanta Biswa Sarma said the Guwahati police had registered an FIR against YouTubers and social media

influencers Ashish Chanchani, Jaspreet Singh, Apoorva Makhija, Ranveer Allahbadia, Samay Raina and others for promoting obscenity and engaging in sexually explicit and vulgar discussion on the show.



Ranveer Allahbadia

"The Guwahati crime branch has registered a case under Sections 79/95/294/296 of the BNS, read with Section 67 of the IT Act, 2000, read with Section 4/7 of the Cinematograph Act, 1952, read with Section 4/6 of the Indecent Representation of Women (Prohibition) Act, 1986," Sarma said, adding that an investigation was underway.

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YouTuber booked after outrage over...

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A complaint against Allahbadia, who runs BeerBiceps, a popular YouTube channel, has also been lodged in Mumbai with Maharashtra Chief Minister Devendra Fadnavis also hinting at action against him.

"The freedom of expression has limits. Such horrible

remarks are not acceptable. The freedom of speech and expression ends when you encroach upon that of the other person," said Fadnavis.

Shiv Sena UBT's Rajya Sabha MP Priyanka Chaturvedi said, "Such offensive language in the name of comedy content is not acceptable. As

a member of the standing committee of the Ministry of Information and Broadcasting, I will raise this issue in the parliamentary committee."

Earlier today, Allahbadia issued an apology on X. "My comment was not only inappropriate, but also not funny. Obviously, this is not how I wish to use my platform. I am not going to give any context, justification or reasoning behind whatever happened. I am just here for an apology..." he said.

YouTuber, comedian booked amid row on inappropriate jokes

Agencies

letters@hindustantimes.com

NEW DELHI: YouTuber Ranveer Allahbadia on Monday issued an apology for his "inappropriate" remarks made during an episode of an online show, India's got Latent, as several politicians, including Maharashtra chief minister Devendra Fadnavis, called for a ban on the show and accused him of exploiting freedom of speech. An FIR was registered against the influencer in Assam.

A formal complaint was filed against Allahbadia, social media influencer Apoorva Makhija, comedian Samay Raina, and the organisers of the show after alleged offensive remarks.

In an apology video on X on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny. "Comedy is not my forte. Just here to say sorry," the YouTuber, popularly known as BeerBiceps, said.

"I am not going to give any context, justification or reasoning behind whatever happened. I am just here for an apology. I, personally, had a lapse in judgement."

"Family is the last thing that I would ever disrespect. Need to use this platform better and that's been my learning from this whole experience. I promise to just get better. Have asked the makers of the video to remove the insensitive sections from the video and all I can say in the end is sorry," he said.

The apology came soon after Maharashtra CM Fadnavis cautioned people about the limits of



Ranveer Allahbadia

freedom of speech.

"Everyone has the freedom of speech but our freedom ends when we encroach upon the freedom of others.. In our society, we have made some rules, it is absolutely wrong if someone violates them. Action should be taken against them," Fadnavis said.

Assam CM Himanta Biswa Sarma said Guwahati Police registered an FIR against Allahbadia, Ashish Chanchani, and others, for allegedly promoting obscenity and engaging in vulgar discussions.

Allahbadia was one of the online content creators who last year received a National Creators Award from Prime Minister Narendra Modi at an event in New Delhi. In the past, the podcaster partnered with the Digital India Corporation to interview a series of Cabinet Ministers.

Congress spokesperson Supriya Shrinete said on social media: "...we can't normalise perverse behaviour as cool. The fact that this sick comment met loud applause must worry us all."

Separately, NHRC has asked YouTube to take an "urgent action" against influencer Allahbadia and remove the episode in question.

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यूट्यूबर ने कॉमेडी शो के बाद खेद जताया

पायनियर समाचार सेवा। नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को यूट्यूब से प्रभावशाली व्यक्ति रणवीर इलाहाबादिया के खिलाफ 'तत्काल कार्रवाई' करने और उस एपिसोड को हटाने को कहा जिसमें उन्होंने कथित तौर पर आपत्तिजनक टिप्पणी की थी। आज के युवाओं के बीच अपनी आक्रामक विषय-वस्तु के कारण लोकप्रिय कॉमेडी रियलिटी शो में इलाहाबादिया ने एक प्रतिभागी से माता-पिता और सेक्स पर एक प्रश्न पूछा, जिसकी कई लोगों ने आलोचना की और जिसके कारण पुलिस में शिकायत भी दर्ज कराई गई। सोमवार को सोशल मीडिया पर एक माफीनामे वाले वीडियो में इलाहाबादिया ने

● राष्ट्रीय मानवाधिकार आयोग ने मांगी रिपोर्ट

स्वीकार किया कि उनकी टिप्पणी न केवल अनुचित थी, बल्कि हास्यास्पद भी नहीं थी।

एनएचआरसी के सदस्य प्रियांक कानूनगो ने अपने पत्र में कहा कि मानवाधिकार आयोग को एक शिकायत मिली है, जिसमें आरोप लगाया गया है कि समय रैना द्वारा होस्ट किए जाने वाले यूट्यूब शो 'इंडियाज गॉट लैटेंट' में भारतीय समाज के खिलाफ अत्यधिक आपत्तिजनक, अनुचित और अश्लील टिप्पणियां हैं। यह पत्र यूट्यूब के भारत में सार्वजनिक नीति प्रमुख को लिखा गया था। इसके अतिरिक्त,



सोशल मीडिया पर्सनालिटी रणवीर इलाहाबादिया ने रियलिटी शो 'इंडियाज गॉट लैटेंट' पर अपनी टिप्पणी के लिए माफी मांगी।

आयोग को कुछ लिंक मिले हैं जो यह संकेत देते हैं कि उक्त शो के हालिया एपिसोड में यूट्यूबर्स बच्चों और

महिलाओं के संबंध में अश्लील और स्पष्ट बयान दे रहे हैं। ये बयान न केवल बेहद आपत्तिजनक हैं, बल्कि महिलाओं और बच्चों के अधिकारों का गंभीर उल्लंघन भी हैं।

कानूनगो ने पत्र में लिखा, यूट्यूब, इंस्टाग्राम और फेसबुक सहित व्यापक रूप से सुलभ प्लेटफार्मों पर इस तरह की सामग्री की उपलब्धता, महिलाओं सहित बच्चों की सुरक्षा, सम्मान और मानसिक स्वास्थ्य के लिए गंभीर खतरा पैदा करती है। पत्र में कहा गया है, उपर्युक्त के मद्देनजर, आपको यूट्यूब से संबंधित एपिसोड/वीडियो को हटाने के लिए तत्काल कार्रवाई करने का निर्देश दिया जाता है। ऐसी सामग्री को हटाने से पहले, आपको आगे की आवश्यक (शेष पृष्ठ 9)

के आयोजकों और सोशल मीडिया इन्फ्लुएंसर अपूर्व मखीजा, जिन्हें द रिबेल किड के नाम से जाना जाता है, का भी नाम लिया है, जिन्होंने शो के एक विवादस्पद एपिसोड में भाग लिया था। मीडियाकर्मियों से बात करते हुए फडणवीस ने कहा, “मुझे इसके बारे में पता चला है। मैंने इसे अभी तक नहीं देखा है। बातें गलत तरीके से कही और प्रस्तुत की गयी हैं। हर किसी को बोलने की स्वतंत्रता है लेकिन हमारी स्वतंत्रता तब समाप्त हो जाती है जब हम दूसरों की स्वतंत्रता का अतिक्रमण करते हैं... हमारे समाज में हमने कुछ नियम बनाए हैं, अगर कोई उनका उल्लंघन करता है तो यह बिल्कुल गलत है और उसके खिलाफ कार्रवाई की जानी चाहिए।” उधर, इलाहाबादिया ने बिना शर्त माफ़ी मांगी। ‘मेरी टिप्पणी न केवल अनुचित थी, बल्कि हास्यास्पद भी नहीं थी। कॉमेडी मेरी विशेषता नहीं है। मैं यहाँ सिर्फ माफ़ी मांगने आया हूँ। आपमें से कई लोगों ने पूछा है कि क्या मैं अपने प्लेटफॉर्म का उपयोग इसी तरह करना चाहता हूँ, और जाहिर है, मैं इसका उपयोग इस तरह नहीं करना चाहता हूँ। मैंने इंडियाज गॉट लैटेंट पर जो कहा, वह मुझे नहीं कहना चाहिए था।’ उन्होंने कहा, ‘मुझे खेद है।’ इलाहाबादिया ने कहा, मैं यहाँ सिर्फ माफ़ी मांगने आया हूँ। व्यक्तिगत रूप से मेरी निर्णय क्षमता में चूक हुई। मेरी ओर से यह ठीक नहीं था। इस पॉडकास्ट को सभी उम्र के लोग देखते हैं। मैं ऐसा व्यक्ति नहीं बनना चाहता जो इस जिम्मेदारी को हल्के में ले और परिवार ऐसी आखिरी चीज है जिसका मैं कभी अनादर करूँगा। इलाहाबादिया की ‘निम्नस्तरीय मानसिकता’ पर निशाना साधते हुए भाजपा नेता राम कदम ने कहा, ‘माता-पिता इस दुनिया में भगवान का चेहरा हैं। हर धर्म में यही सोच है। लेकिन पैसे की खातिर एक यूट्यूबर ने निम्नस्तरीय मानसिकता दिखाई है। उसे क्या हो गया है? उसे कम से कम यह तो सोचना चाहिए था कि उसके अपने माता-पिता को कैसा महसूस होगा। लेकिन नहीं, पैसा उसके लिए पहले है। केंद्र सरकार को ऐसी मानसिकता और सोच के खिलाफ सख्त कानून लाना चाहिए क्योंकि ऐसा बार-बार हो रहा है। उसे तुरंत माफ़ी मांगनी चाहिए और सरकार को नया कानून लाना चाहिए।’ एनसीडब्ल्यू की पूर्व प्रमुख और राज्यसभा सांसद रेखा शर्मा ने कहा

कि इस तरह के चुटकुलों को ‘समाज द्वारा कभी स्वीकार नहीं किया जाना चाहिए’ और इस तरह के चुटकुलों का खुलेआम प्रदर्शन युवा पीढ़ी के नैतिक पतन को दर्शाता है। उन्होंने कहा, ‘किसी मां या महिला के शरीर के बारे में मजाक बनाना अच्छा नहीं लगता और कहीं न कहीं यह दर्शाता है कि आज का युवा नैतिक रूप से किस स्तर तक गिर गया है। मुझे लगता है कि ऐसे चुटकुले उन लोगों को भी प्रभावित करते हैं जो इसी तरह के रचनात्मक कार्यों में लगे हुए हैं। उन्होंने कहा, ‘मैंने कार्रवाई करने के लिए वह वीडियो एनसीडब्ल्यू अध्यक्ष को भेज दिया है।’

यूट्यूबर...

कार्रवाई के लिए संबंधित पुलिस अधिकारियों को चैनल और विशिष्ट वीडियो का विवरण भी प्रस्तुत करना होगा, जहाँ प्राथमिकी दर्ज की गई है। आयोग ने कार्रवाई रिपोर्ट भी मांगी है। इस बीच महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने सोमवार को संकेत दिया कि स्टैंड-अप कॉमेडियन समय रैना के रियलिटी शो ‘इंडियाज गॉट लैटेंट’ में यूट्यूबर और पॉडकास्टर रणवीर इलाहाबादिया की टिप्पणियों के लिए उनके खिलाफ कार्रवाई की जा सकती है। मुंबई के दो चकीलों ने पहले ही बीयरबाइसेप्स गाइ के नाम से मशहूर इलाहाबादिया और संजय रैना के खिलाफ कथित तौर पर ‘अश्लीलता को बढ़ावा देने’ के आरोप में पुलिस में शिकायत दर्ज कराई है। मुंबई पुलिस कमिश्नर और राज्य महिला एवं बाल आयोग के समक्ष एक और शिकायत दर्ज कराई गई है। मुंबई पुलिस आयुक्त और राज्य महिला एवं बाल आयोग के समक्ष दर्ज कराई गई अपनी शिकायत में कार्यकर्ता राहुल ईश्वर ने रैना, शो



शर्मनाक : ऑनलाइन शो में यूट्यूबर अल्लाहबादिया ने की बेहूदी टिप्पणी, असम में पांच के खिलाफ मुकदमा दर्ज

मानवाधिकार आयोग का यूट्यूब को निर्देश तत्काल हटाएं एपिसोड

मुंबई। यूट्यूबर रणवीर अल्लाहबादिया की ऑनलाइन शो में परिजनों के खिलाफ की गई अश्लील टिप्पणियों को लेकर असम में उसके साथ ही समय रैना और तीन अन्य के खिलाफ मुकदमा दर्ज किया गया है।



रणवीर अल्लाहबादिया

असम के सीएम हिमंत बिस्व सरमा ने बताया कि गुवाहाटी पुलिस ने जिन अन्य आरोपियों के खिलाफ केस दर्ज किया है, उनमें जसप्रीत सिंह, अपूर्वा मखीजा, आशीष चंचलानी भी शामिल हैं। इन सभी के खिलाफ अश्लीलता को बढ़ावा देने महिलाओं का अशिष्ट चित्रण (निषेध) अधिनियम समेत कई धाराओं में मुकदमा दर्ज किया है। उधर, मानवाधिकार आयोग ने सोमवार को यूट्यूब को एक पत्र लिखकर तत्काल विवादास्पद एपिसोड हटाने का निर्देश

इंडियाज गॉट लेटेंट, एक कॉमेडी रियलिटी शो है। इसके ज्यादातर शो फूहड़ सामग्री से भरे रहते हैं।

ज्यादातर शो फूहड़ सामग्री से भरे

इसके एक एपिसोड में जब अल्लाहबादिया ने एक प्रतियोगी से उसके माता-पिता और यौन जीवन पर एक अश्लील सवाल पूछा तो वह लोगों के निशाने पर आ गया। सोशल मीडिया में शो और इसके प्रतिभागियों के बहिष्कार की मांग उठने लगी और कई लोगों ने अल्लाहबादिया के पॉडकास्ट पर भी प्रतिबंध लगाने की मांग की।

दिया। इन तीनों ने यूट्यूब शो इंडियाज गॉट लेटेंट के एक एपिसोड में महिलाओं पर ऐसी भद्दी और घिनौनी टिप्पणियां कीं, जिन्हें यहां लिख पाना मुनासिब नहीं। मुंबई कमिश्नर और महाराष्ट्र महिला आयोग को भी शिकायत दी गई है। ब्यूरो

सांसदों ने उठाई सोशल मीडिया के नियमन की मांग : भाजपा सांसद जगदीशका पाल ने कहा कि चाहे यूट्यूब हो या सोशल मीडिया, अनुचित भाषा पर प्रतिबंध लगाने की जरूरत है। वहीं, शिवसेना-यूबीटी सांसद प्रियंका चतुर्वेदी ने कहा कि कॉमेडी के नाम पर अनुचित और अपमानजनक भाषा अस्वीकार्य है।

अकड़ से बोला-बिना शर्त माफी मांगता हूँ

विवाद बढ़ने पर रणवीर अल्लाहबादिया ने एक वीडियो जारी कर माफी मांगी। अकड़ के साथ अल्लाहबादिया ने कहा, मैंने शो में जो भी कहा, उसके लिए बिना शर्त माफी मांगता हूँ। कॉमेडी करना मेरा काम नहीं है...। मैं केवल माफी मांगने आया हूँ। मेरी निर्णय क्षमता में चूक हुई। यह मेरी ओर से ठीक नहीं था। मैं मेकर्स से अपील करता हूँ कि वीडियो का उतना विवादित हिस्सा हटा दें।

1.5 करोड़ सब्सक्राइबर, पीएम ने किया था सम्मानित

बता दें कि पिछले वर्ष प्रधानमंत्री नरेंद्र मोदी ने रणवीर अल्लाहबादिया को डिस्रप्टर ऑफ द ईयर अवॉर्ड से सम्मानित किया था। इसके बावजूद उसने मर्यादा का ख्याल नहीं रखा। अल्लाहबादिया के एक्स पर 60 लाख और इंस्टाग्राम पर 45 लाख फॉलोवर हैं। बीयरबाइसेप्स नामक उसके यूट्यूब चैनल के 1.5 करोड़ सब्सक्राइबर हैं।

सीएम फडणवीस बोले, कार्रवाई की जाएगी : महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस और राज्य के विपक्षी नेताओं ने अभिव्यक्ति की स्वतंत्रता का दुरुपयोग करने के लिए अल्लाहबादिया की आलोचना करते हुए कार्रवाई की बात कही है। फडणवीस ने संवाददाताओं से कहा, हर किसी को अभिव्यक्ति की स्वतंत्रता है लेकिन हमारी यह तब समाप्त हो जाती है जब हम दूसरों की स्वतंत्रता का अतिक्रमण करते हैं...।

YouTuber apologises after show, **NHRC** seeks report

T N RAGHUNATHA ■ MUMBAI

The National Human Rights Commission (NHRC) on Monday asked YouTube to take an "urgent action" against influencer Ranveer Allahbadia and remove the episode in which he allegedly made offensive remarks from the popular platform.

On the comedy reality show, popular among today's youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints. In an apology video on social media on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny.

Priyank Kanoongo, a member of the NHRC, in his letter said



Social media personality Ranveer Allahbadia apologises for his remarks on reality show 'India's Got Latent' PTI

the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable,

inappropriate and obscene remarks against the Indian society. The letter has been written to YouTube's head of public policy in India.

Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights.

The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter.

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Continued on page 2

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From page 1

"In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter added.

The Commission has also sought an action taken report.

Meanwhile, Maharashtra chief minister Devendra Fadnavis on Monday hinted at the possibility of initiating action against Allahbadia.

Two Mumbai lawyers have already lodged a complaint with the police against Allahbadia, better known as the BeerBiceps Guy, and Sanjay Raina for allegedly "promoting obscenity". Another complaint has been filed before the Mumbai Police Commissioner and the State Women and Child Commission.

In his complaint lodged with

the Mumbai police commissioner and the State Women and Child Commission, activist Rahul Easwar with the Mumbai Commissioner has also named Raina, the show's organisers and social media influencer Apoorva Makhija, popularly known as The Rebel Kid, who participated in a controversial episode of the show.

Talking to media persons, Fadnavis said: "I have come to know about it. I have not seen it yet. Things have been said and presented in a wrong way.

Everyone has freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, if someone violates them it is absolutely wrong and action should be taken against them".

Hitting out at Allahbadia for his "low-level mind-set", BJP leader Ram Kadam said: "Parents are the face of god in this world. This is the thinking in every religion. But for the sake of money, a YouTuber has displayed a low-level mindset. What has

happened to him? He should at least have thought about what his own parents would feel like. But no, money comes first (for him). The central government should bring in a strict law against such a mindset and thinking because it is happening repeatedly. He should apologise immediately and the government should bring in the new law".

Former NCW chief and Rajya Sabha MP Rekha Sharma said that such jokes should "never be accepted by society" and the open display of such jokes shows the moral downfall of

the young generation.

"Making jokes about a mother or a female's body doesn't look good and somewhere it shows how today's youth has stooped down to such a level morally. I think such jokes affect others who are engaged in similar creative things. I have just forwarded that video to the NCW Chairperson to take action," she said.

On his part, Allahbadia has tendered an unconditional apology. "My comment was not just inappropriate, it was not even funny. Comedy is

not my forte. I am just here to say sorry. Many of you asked if this is how I wished to use my platform and obviously, this is not how I wish to use it. ...I shouldn't have said what I said on India's Got Latent. I'm sorry," he said.

"I'm just here for an apology. I personally had a lapse in judgment. It wasn't cool on my part. The podcast is watched by people of all ages. I don't want to be the kind of person that takes that responsibility lightly and family is the last thing that I would ever disrespect,"

Allahbadia said.

During the controversial episode of the reality show "India's Got Latent", Allahbadia asked a contestant, "Would you watch your parents have sex for the rest of your life - or would you join in once and stop it forever?". The controversial question triggered an immediate backlash on social media, with the participants demanding restrictions on content regulations, especially on online forums and OTT platforms.

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Outrage over influencer Allahbadia's comment on parents & sex; YouTuber says 'sorry'



In this screenshot taken from a video posted via X on Monday, social media personality Ranveer Allahbadia apologises for his remarks on reality show India's Got Latent. — PTI

NEW DELHI, Feb 10: Influencer Ranveer Allahbadia's distasteful comment on parents and sex led to massive outrage across the spectrum today, prompting the YouTuber with almost 16 million followers on social media platforms to apologise and say comedy is not his forte.

The flip remark intended for quick laughs raised hackles instead with politicians, including Maharashtra Chief Minister Devendra Fadnis, activists, social media users and others calling for a ban and slamming him for being crass, vulgar and offensive.

The comment was made on the YouTube reality show 'India's Got Latent' hosted by comedian Samay Raina, popular amongst some sections for its often offensive content.

Allahbadia, who has over 6,00,000 followers on X, 4.5 million on Insta-

gram and 10.5 million subscribers on his YouTube channel, said the comment, which cannot be reproduced here, was a "lapse in judgement". The 31-year-old, popularly known as Beer Biceps, also said he has asked the show creators to remove the controversial segment.

"Comedy is not my forte. Just here to say sorry... Many of you asked if this is how I wish to use my platform... Family is the last thing that I would ever disrespect. Need to use this platform better and that's been my learning from this whole experience. I promise to just get better... I hope you can forgive me as a human being," he said in a video statement on X.

As the clip of his comment and the loud laughs gained traction, Allahbadia and Raina's show quickly became a trending topic and the subject of fur-

ious debate over what constitutes decency and what is comedy.

In Mumbai, a BJP functionary lodged a police complaint against Allahbadia, Raina and participants of the show.

In mounting trouble for him, National Human Rights Commission (NHRC) member Priyank Kanoongo wrote to YouTube's head of public policy in India and asked for "urgent action".

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children.

"It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society," he wrote.

The content in question "prima facie appears to be in violation" of various legal provisions under the Bharatiya Nyaya Sanhita (BNS), the Protection of Children from Sexual Offences (POCSO) Act, the Information Technology (IT) Act and other applicable laws, the letter reads.

An official from the National Commission for Women (NCW) said they were looking into the matter.

The Maharashtra Chief Minister said he hasn't seen the clip in question but cautioned people about the limits of freedom of speech.

"Everyone has the freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, it is absolutely wrong if someone violates them. Action should be taken against them," Fadnis told re-

porters.

Allahbadia, whose podcasts feature the rich and the famous, including top Bollywood stars, was one of the online content creators who received a National Creators Award from Prime Minister Narendra Modi at an event in New Delhi last year. He had earlier partnered with the Digital India Corporation to interview a series of Cabinet Ministers, including S Jaishankar and Piyush Goyal.

Writer-storyteller Neelesh Misra shared the controversial clip on his X page and said, "Meet the perverted creators who are shaping our country's creative economy."

"... Banal, crass, insensitive are words only for boring uncouth people. These creators can say anything in the name of freedom of speech and get away with it," he added. — PTI

Case registered after row breaks out over YouTuber's comment

The Hindu Bureau

MUMBAI

YouTuber Ranveer Allahbadia issued an apology on Monday for making a controversial remark that has drawn widespread criticism.

Politicians, including Maharashtra Chief Minister Devendra Fadnavis and Opposition leaders in the State, condemned him for misusing freedom of speech.

The 31-year-old social media influencer, who has lakhs of followers, made the remark in comedian Samay Raina's YouTube show *India's Got Latent*.

The comment led to police complaints against Mr. Allahbadia, social media influencer Apoorva Makhiya, Mr. Raina, and other organisers of the show.

The Mumbai Police said they were conducting an inquiry.

Priyank Kanoongo, member of the National



Ranveer Allahbadia

Human Rights Commission, in a letter to YouTube, directed the platform to take down the "obscene and vulgar" video.

Assam Chief Minister Himanta Biswa Sarma said the Guwahati Police have filed a first information report against Mr. Raina, Mr. Allahbadia, and others under various Sections of the Bharatiya Nyaya Sanhita for promoting obscenity and participating in sexually explicit conversations on the show.

In a video, Mr. Allahbadia said, "I shouldn't have said what I said. I'm sorry."

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Politicians, including Maharashtra Chief Minister Devendra Fadnavis and Opposition leaders in the State, condemned him for misusing freedom of speech.

The 31-year-old social media influencer, who has lakhs of followers, made the remark in comedian Samay Raina's YouTube show *India's Got Latent*.

The comment led to police complaints against Mr. Allahbadia, social media influencer Apoorva Makhiya, Mr. Raina, and other organisers of the show.

The Mumbai Police said they were conducting an inquiry.

Priyank Kanoongo, member of the National



Ranveer Allahbadia

Human Rights Commission, in a letter to YouTube, directed the platform to take down the "obscene and vulgar" video.

Assam Chief Minister Himanta Biswa Sarma said the Guwahati Police have filed a first information report against Mr. Raina, Mr. Allahbadia, and others under various Sections of the Bharatiya Nyaya Sanhita for promoting obscenity and participating in sexually explicit conversations on the show.

In a video, Mr. Allahbadia said, "I shouldn't have said what I said. I'm sorry."

Case registered after row breaks out over YouTuber's comment

The Hindu Bureau

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YouTuber triggers outrage with remarks on show; FIR lodged

TIMES NEWS NETWORK

Mumbai: Content creator **Ranveer Allahbadia**, known online as BeerBiceps, has drawn significant backlash and potential legal consequences for inappropriate comments made during his appearance on 'India's Got Latent'



show. The row emerged when he directed an unsuitable question with sexual connotation about parents to a participant.

Khar police are examining a written complaint though no FIR had been filed at the time of filing of this report. DCP (Zone IX) Dikshit Gedam confirmed a probe is on. Cops who visited the show's recording location at Habitat building, Khar, found it empty as the shooting had concluded.

CM Devendra Fadnavis said, "Everyone has freedom of speech, but our freedom ends when we encroach upon the freedom of others. In our

Crack down on OTT platforms' content, NCW urges Centre

National Commission for Women Monday sought that Centre take immediate regulatory measures and issue strict guidelines which prevent OTT platforms from streaming or allowing users to upload inappropriate or obscene content. In a letter to I&B minister Ashwini Vaishnaw, NCW chief Vijaya Rahatkar said authorities must enforce stringent censorship and content moderation systems to protect public from exposure to harmful material. TNN

society, we've made some rules, and if someone violates them, it is absolutely wrong. Action should be taken."

Following public outcry, Ranveer Allahbadia posted an apology video on X, saying, "My comment wasn't just inappropriate, it wasn't even funny. Comedy isn't my forte. I am just going to say sorry."

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CM Devendra Fadnavis said, "Everyone has freedom of speech, but our freedom ends when we encroach upon freedom of others. In our society, we've made some rules, and if someone violates them, it is absolutely wrong. Action should be taken." Ranveer Allahbadia posted an apology video on X, saying, "My comment wasn't just inappropriate, it wasn't even funny. Comedy isn't my forte. I am just going to say sorry."

Crass comments on YouTube show land influencer in legal hot water

MUMBAI, DHNS&PTI: Social media influencer Ranveer Allahbadia and others associated with a YouTube reality show appeared headed for legal trouble after two complaints were filed on Monday over his crass comments that triggered an outrage and forced him to apologise.

Maharashtra CM Devendra Fadnavis also expressed concern and indicated action.

On the YouTube reality show 'India's Got Latent' hosted by comedian Samay Raina — popular among some sections for its often offensive content — Allahbadia asked a question to a contestant on parents and sex, triggering massive outrage

across the spectrum.

After facing backlash, the podcaster, who has nearly 16 million social media followers, issued an unconditional apology. "My comment was not just inappropriate, it was not even funny. Comedy is not my forte. I am just here to say sorry... I personally had a lapse in judgment. It wasn't cool on my part. The podcast is watched by people of all ages. I don't want to be the kind of person that takes that responsibility lightly and family is the last thing that I would ever disrespect," said Allahbadia, also known as 'BeerBiceps'.

The complaints, one with the police and another with a city court, were filed separately by



**Ranveer
Allahbadia**

"Everyone has limits; if anyone crosses them, action will be taken," he said.

NHRC, NCW react

Amid the raging controversy, the National Human Rights Commission (NHRC) asked YouTube to take "urgent action" and remove the episode in which he allegedly made the offensive remarks.

Congress and BJP members.

Fadnavis said everyone has freedom of speech, but it ends when encroaching on others' freedom.

Meanwhile, the National Commission for Women (NCW) asked the Centre to take immediate regulatory measures to address serious concerns regarding the increasing prevalence of obscene content on various Over-the-Top (OTT) platforms and social media streaming sites.

In a letter to Information and Broadcasting Minister Ashwini Vaishnaw, NCW Chairperson Vijaya Rahatkar urged him to take swift action by issuing strict guidelines that prevent platforms from streaming or allowing users to upload inappropriate or obscene content, according to an official statement.

YouTuber apologises after show, NHRC seeks report

T N RAGHUNATHA ■ MUMBAI

The National Human Rights Commission (NHRC) on Monday asked YouTube to take an "urgent action" against influencer Ranveer Allahbadia and remove the episode in which he allegedly made offensive remarks from the popular platform.

On the comedy reality show, popular among today's youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints. In an apology video on social media on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny.

Priyank Kanoongo, a member of the NHRC, in his letter said



Social media personality Ranveer Allahbadia apologises for his remarks on reality show 'India's Got Latent' PTI

the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable,

inappropriate and obscene remarks against the Indian society. The letter has been written to YouTube's head of public policy in India.

"Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights.

The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter.

Continued on page 9

YouTuber apologises after show, NHRC seeks report

From page 1

"In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter added.

The Commission has also sought an action taken report.

Meanwhile, Maharashtra chief minister Devendra Fadnavis on Monday hinted at the possibility of initiating action against Allahbadia.

Two Mumbai lawyers have already lodged a complaint with the police against Allahbadia, better known as the BeerBiceps Guy, and Sanjay Raina for allegedly "promoting obscenity". Another complaint has been filed before the Mumbai Police Commissioner and the State Women and Child Commission.

In his complaint lodged with

the Mumbai police commissioner and the State Women and Child Commission, activist Rahul Easwar with the Mumbai Commissioner has also named Raina, the show's organisers and social media influencer Apoorva Makhija, popularly known as The Rebel Kid, who participated in a controversial episode of the show.

Talking to media persons, Fadnavis said: "I have come to know about it. I have not seen it yet. Things have been said and presented in a wrong way.

Everyone has freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, if someone violates them it is absolutely wrong and action should be taken against them".

Hitting out at Allahbadia for his "low-level mind-set", BJP leader Ram Kadam said: "Parents are the face of god in this world. This is the thinking in every religion. But for the sake of money, a YouTuber has displayed a low-level mindset. What has

happened to him? He should at least have thought about what his own parents would feel like. But no, money comes first (for him). The central government should bring in a strict law against such a mindset and thinking because it is happening repeatedly. He should apologise immediately and the government should bring in the new law". Former NCW chief and Rajya Sabha MP Rekha Sharma said that such jokes should "never be accepted by society" and the open display of such jokes shows the moral downfall of

the young generation.

"Making jokes about a mother or a female's body doesn't look good and somewhere it shows how today's youth has stooped down to such a level morally. I think such jokes affect others who are engaged in similar creative things. I have just forwarded that video to the NCW Chairperson to take action," she said.

On his part, Allahbadia has tendered an unconditional apology. "My comment was not just inappropriate, it was not even funny. Comedy is

not my forte. I am just here to say sorry. Many of you asked if this is how I wished to use my platform and obviously, this is not how I wish to use it. ...I shouldn't have said what I said on India's Got Latent. I'm sorry," he said.

"I'm just here for an apology. I personally had a lapse in judgment. It wasn't cool on my part. The podcast is watched by people of all ages. I don't want to be the kind of person that takes that responsibility lightly and family is the last thing that I would ever disrespect,"

Allahbadia said.

During the controversial episode of the reality show "India's Got Latent", Allahbadia asked a contestant, "Would you watch your parents have sex for the rest of your life - or would you join in once and stop it forever?". The controversial question triggered an immediate backlash on social media, with the participants demanding restrictions on content regulations, especially on online forums and OTT platforms.

YouTuber, comedian booked amid row on inappropriate jokes

Agencies

letters@hindustantimes.com

MUMBAI: YouTuber Ranveer Allahbadia on Monday issued an apology for his "inappropriate" remarks made during an episode of an online show, India's got Latent, as several politicians, including Maharashtra chief minister Devendra Fadnavis, called for a ban on the show and accused him of exploiting freedom of speech. An FIR was registered against the influencer in Assam.

A formal complaint was filed against Allahbadia, social media influencer Apoorva Makhija, comedian Samay Raina, and the organisers of the show after alleged offensive remarks.

In an apology video on X on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny. "Comedy is not my forte. Just here to say sorry," the YouTuber, popularly known as BeerBiceps, said.

"I am not going to give any context, justification or reasoning behind whatever happened. I am just here for an apology. I, personally, had a lapse in judgement."

"Family is the last thing that I would ever disrespect. Need to use this platform better and that's been my learning from this whole experience. I promise to just get better. Have asked the makers of the video to remove the insensitive sections from the video and all I can say in the end is sorry," he said.

The apology came soon after Maharashtra CM Fadnavis cautioned people about the limits of



Ranveer Allahbadia

freedom of speech.

"Everyone has the freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, it is absolutely wrong if someone violates them. Action should be taken against them," Fadnavis said.

Assam CM Himanta Biswa Sarma said Guwahati Police registered an FIR against Allahbadia, Ashish Chanchlani, and others, for allegedly promoting obscenity and engaging in vulgar discussions.

Allahbadia was one of the online content creators who last year received a National Creators Award from Prime Minister Narendra Modi at an event in New Delhi. In the past, the podcaster partnered with the Digital India Corporation to interview a series of Cabinet Ministers.

Congress spokesperson Supriya Shrinete said on social media: "...we can't normalise perverse behaviour as cool. The fact that this sick comment met loud applause must worry us all."

Separately, NHRC has asked YouTube to take an "urgent action" against influencer Allahbadia and remove the episode in question.

यूट्यूबर ने कॉमेडी शो के बाद खेद जताया

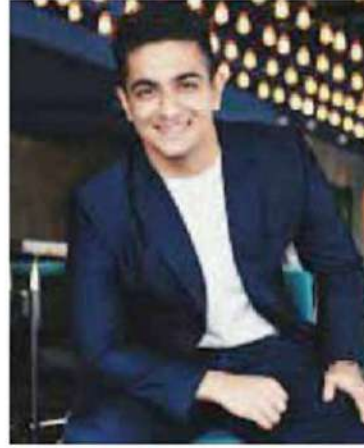
पायनियर समाचार सेवा। नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को यूट्यूब से प्रभावशाली व्यक्ति रणवीर इलाहाबादिया के खिलाफ 'तत्काल कार्रवाई' करने और उस एपिसोड को हटाने को कहा जिसमें उन्होंने कथित तौर पर आपत्तिजनक टिप्पणी की थी। आज के युवाओं के बीच अपनी आक्रामक विषय-वस्तु के कारण लोकप्रिय कॉमेडी रियलिटी शो में इलाहाबादिया ने एक प्रतिभागी से माता-पिता और सेक्स पर एक प्रश्न पूछा, जिसकी कई लोगों ने आलोचना की और जिसके कारण पुलिस में शिकायत भी दर्ज कराई गई। सोमवार को सोशल मीडिया पर एक माफीनामे वाले वीडियो में इलाहाबादिया ने

● राष्ट्रीय मानवाधिकार आयोग ने मांगी रिपोर्ट

स्वीकार किया कि उनकी टिप्पणी न केवल अनुचित थी, बल्कि हास्यास्पद भी नहीं थी।

एनएचआरसी के सदस्य प्रियांक कानूनगो ने अपने पत्र में कहा कि मानवाधिकार आयोग को एक शिकायत मिली है, जिसमें आरोप लगाया गया है कि समय रैना द्वारा होस्ट किए जाने वाले यूट्यूब शो 'इंडियाज गॉट लैटेंट' में भारतीय समाज के खिलाफ अत्यधिक आपत्तिजनक, अनुचित और अश्लील टिप्पणियां हैं। यह पत्र यूट्यूब के भारत में सार्वजनिक नीति प्रमुख को लिखा गया था। इसके अतिरिक्त,



सोशल मीडिया पर्सनालिटी रणवीर इलाहाबादिया ने रियलिटी शो 'इंडियाज गॉट लैटेंट' पर अपनी टिप्पणी के लिए माफी मांगी।

आयोग को कुछ लिंक मिले हैं जो यह संकेत देते हैं कि उक्त शो के हालिया एपिसोड में यूट्यूबर्स बच्चों और

महिलाओं के संबंध में अश्लील और स्पष्ट बयान दे रहे हैं। ये बयान न केवल बेहद आपत्तिजनक हैं, बल्कि महिलाओं और बच्चों के अधिकारों का गंभीर उल्लंघन भी हैं।

कानूनगो ने पत्र में लिखा, यूट्यूब, इंस्टाग्राम और फेसबुक सहित व्यापक रूप से सुलभ प्लेटफार्मों पर इस तरह की सामग्री की उपलब्धता, महिलाओं सहित बच्चों की सुरक्षा, सम्मान और मानसिक स्वास्थ्य के लिए गंभीर खतरा पैदा करती है। पत्र में कहा गया है, उपर्युक्त के मद्देनजर, आपको यूट्यूब से संबंधित एपिसोड/वीडियो को हटाने के लिए तत्काल कार्रवाई करने का निर्देश दिया जाता है। ऐसी सामग्री को हटाने से पहले, आपको आगे की आवश्यक (शेष पृष्ठ 9)

के आयोजकों और सोशल मीडिया इन्फ्लुएंसर अपूर्व मखीजा, जिन्हें द रिबेल किड के नाम से जाना जाता है, का भी नाम लिया है, जिन्होंने शो के एक विवादस्पद एपिसोड में भाग लिया था। मीडियाकर्मियों से बात करते हुए फडणवीस ने कहा, "मुझे इसके बारे में पता चला है। मैंने इसे अभी तक नहीं देखा है। बातें गलत तरीके से कही और प्रस्तुत की गयी हैं। हर किसी को बोलने की स्वतंत्रता है लेकिन हमारी स्वतंत्रता तब समाप्त हो जाती है जब हम दूसरों की स्वतंत्रता का अतिक्रमण करते हैं... हमारे समाज में हमने कुछ नियम बनाए हैं, अगर कोई उनका उल्लंघन करता है तो यह बिल्कुल गलत है और उसके खिलाफ कार्रवाई की जानी चाहिए।" उधर, इलाहाबादिया ने बिना शर्त माफ़ी मांगी। 'मेरी टिप्पणी न केवल अनुचित थी, बल्कि हास्यास्पद भी नहीं थी। कॉमेडी मेरी विशेषता नहीं है। मैं यहाँ सिर्फ माफ़ी मांगने आया हूँ। आपमें से कई लोगों ने पूछा है कि क्या मैं अपने प्लेटफॉर्म का उपयोग इसी तरह करना चाहता हूँ, और जाहिर है, मैं इसका उपयोग इस तरह नहीं करना चाहता हूँ। मैंने इंडियाज गॉट लैटेंट पर जो कहा, वह मुझे नहीं कहना चाहिए था।' उन्होंने कहा, 'मुझे खेद है।' इलाहाबादिया ने कहा, मैं यहाँ सिर्फ माफ़ी मांगने आया हूँ। व्यक्तिगत रूप से मेरी निर्णय क्षमता में चूक हुई। मेरी ओर से यह ठीक नहीं था। इस पॉडकास्ट को सभी उम्र के लोग देखते हैं। मैं ऐसा व्यक्ति नहीं बनना चाहता जो इस जिम्मेदारी को हल्के में ले और परिवार ऐसी आखिरी चीज है जिसका मैं कभी अनादर करूँगा। इलाहाबादिया की 'निम्नस्तरीय मानसिकता' पर निशाना साधते हुए भाजपा नेता राम कदम ने कहा, 'माता-पिता इस दुनिया में भगवान का चेहरा हैं। हर धर्म में यही सोच है। लेकिन पैसे की खातिर एक यूट्यूबर ने निम्नस्तरीय मानसिकता दिखाई है। उसे क्या हो गया है? उसे कम से कम यह तो सोचना चाहिए था कि उसके अपने माता-पिता को कैसा महसूस होगा। लेकिन नहीं, पैसा उसके लिए पहले है। केंद्र सरकार को ऐसी मानसिकता और सोच के खिलाफ सख्त कानून लाना चाहिए क्योंकि ऐसा बार-बार हो रहा है। उसे तुरंत माफ़ी मांगनी चाहिए और सरकार को नया कानून लाना चाहिए।' एनसीडब्ल्यू की पूर्व प्रमुख और राज्यसभा सांसद रेखा शर्मा ने कहा

कि इस तरह के चुटकुलों को 'समाज द्वारा कभी स्वीकार नहीं किया जाना चाहिए' और इस तरह के चुटकुलों का खुलेआम प्रदर्शन युवा पीढ़ी के नैतिक पतन को दर्शाता है। उन्होंने कहा, 'किसी मां या महिला के शरीर के बारे में मजाक बनाना अच्छा नहीं लगता और कहीं न कहीं यह दर्शाता है कि आज का युवा नैतिक रूप से किस स्तर तक गिर गया है। मुझे लगता है कि ऐसे चुटकुले उन लोगों को भी प्रभावित करते हैं जो इसी तरह के रचनात्मक कार्यों में लगे हुए हैं। उन्होंने कहा, 'मैंने कार्रवाई करने के लिए वह वीडियो एनसीडब्ल्यू अध्यक्ष को भेज दिया है।'

यूट्यूबर...

कार्रवाई के लिए संबंधित पुलिस अधिकारियों को चैनल और विशिष्ट वीडियो का विवरण भी प्रस्तुत करना होगा, जहाँ प्राथमिकी दर्ज की गई है। आयोग ने कार्रवाई रिपोर्ट भी मांगी है। इस बीच महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने सोमवार को संकेत दिया कि स्टैंड-अप कॉमेडियन समय रैना के रियलिटी शो 'इंडियाज गॉट लैटेंट' में यूट्यूबर और पॉडकास्टर रणवीर इलाहाबादिया की टिप्पणियों के लिए उनके खिलाफ कार्रवाई की जा सकती है। मुंबई के दो चकीलों ने पहले ही बीयरबाइसेप्स गाइ के नाम से मशहूर इलाहाबादिया और संजय रैना के खिलाफ कथित तौर पर 'अश्लीलता को बढ़ावा देने' के आरोप में पुलिस में शिकायत दर्ज कराई है। मुंबई पुलिस कमिश्नर और राज्य महिला एवं बाल आयोग के समक्ष एक और शिकायत दर्ज कराई गई है। मुंबई पुलिस आयुक्त और राज्य महिला एवं बाल आयोग के समक्ष दर्ज कराई गई अपनी शिकायत में कार्यकर्ता राहुल ईश्वर ने रैना, शो



रणवीर, समय रैना व अपूर्वा मखीजा के खिलाफ एफआईआर, यूट्यूब से हटेगा वीडियो

माफी भी मांगी तो अकड़ के साथ रणवीर बोले- कोई सफाई नहीं दूंगा, मुझे मजाक करना नहीं आता

मां-पिता पर अश्लील टिप्पणी करने वाले रणवीर व समय रैना के खिलाफ देश में गुस्सा, सारी उम्र जेल में 'सड़ा' देने की मांग

एजेंसी ► नई दिल्ली

कई सेलिब्रिटी ने भी कहा-इन तीनों को ऐसी सजा मिले कि याद रखें, यूट्यूब इनके शो बंद करे

अपने यूट्यूब वीडियो से करोड़ों कमाने वाले रणवीर इलाहाबादिया, समय रैना व अपूर्वा मखीजा ने मां-पिता के पवित्र रिश्तों को ऐसा तार-तार किया कि सारे देश में गुस्सा भड़क उठा। एक्स पर लोगों ने यहां तक लिख दिया कि इनको इनके शो में घुसकर जिंदा जला देना चाहिए या फिर इनको ताउम्र जेल में सड़ा देना चाहिए। यूट्यूब को इनका शो बंद कर देना चाहिए।



सीएम फडणवीस ने कहा- कार्रवाई नजीर बननी चाहिए

अक्षित सिंह नाम के एक व्यक्ति ने यूट्यूबर, जिसे बीयरबाइसेप्स के नाम से भी जाना जाता है, और शो के होस्ट समय रैना के खिलाफ अश्लीलता को बढ़ावा देने के लिए शिकायत दर्ज कराई है। महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने कहा कि देश में अभिव्यक्ति की स्वतंत्रता है लेकिन यह तब समाप्त हो जाती है।

राष्ट्रीय मानवाधिकार आयोग सदस्य ने यूट्यूब को लिखी चिट्ठी

एनएचआरसी (राष्ट्रीय मानवाधिकार आयोग) सदस्य प्रियांक कन्नूनगो ने यूट्यूब की पहिलक पॉलिसी हेड मीरा चैट को पत्र लिखा है। उन्होंने निर्देश दिया है कि यूट्यूब से संबंधित एपिसोड/वीडियो को हटाने के लिए तत्काल कार्रवाई की जाए। ऐसी सामग्री को हटाने से पहले आपको संबंधित पुलिस अधिकारियों को चैनल और विशिष्ट वीडियो का विवरण प्रस्तुत करना होगा।

असम में इलाहाबादिया रैना समेत 5 पर केस दर्ज

दिसपुर। रणवीर इलाहाबादिया मुश्किल में फंसते नजर आ रहे हैं। असम पुलिस ने उनके खिलाफ मामला दर्ज किया है। राज्य के मुख्यमंत्री हिमंत बिस्वा सरमा ने ट्वीट कर इसकी जानकारी दी है। रणवीर इलाहाबादिया के साथ आशीष चंचलानी, जसप्रीत सिंह, अपूर्वा मखीजा, समय रैना और अन्य के खिलाफ भी एफआईआर दर्ज की गई है। अश्लीलता को बढ़ावा देने और अश्लील चर्चा में शामिल होने के लिए मामला दर्ज किया है।



NATIONAL HUMAN RIGHTS COMMISSION

रणवीर, समय रैना व अपूर्वा मखीजा के खिलाफ एफआईआर, यूट्यूब से हटेगा वीडियो

माफ़ी भी मांगी तो अकड़ के साथ रणवीर बोले- कोई सफ़ाई नहीं दूंगा, मुझे मजाक करना नहीं आता

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एजेंसी ► नई दिल्ली

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सीएम फडणवीस ने कहा- कार्रवाई नजीर बननी चाहिए

► अक्षित सिंह नाम के एक व्यक्ति ने यूट्यूबर, जिसे बीयरबाइसेप्स के नाम से भी जाना जाता है, और शो के होस्ट समय रैना के खिलाफ अश्लीलता को बढ़ावा देने के लिए शिकायत दर्ज कराई है। महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने कहा कि देश में अभिव्यक्ति की स्वतंत्रता है लेकिन यह तब समाप्त हो जाती है।

राष्ट्रीय मानवाधिकार आयोग सदस्य ने यूट्यूब को लिखी चिट्ठी

एनएचआरसी (राष्ट्रीय मानवाधिकार आयोग) सदस्य प्रियांक कन्नूनगो ने यूट्यूब की पहिलक पॉलिसी हेड मीरा चैट को पत्र लिखा है। उन्होंने निर्देश दिया है कि यूट्यूब से संबंधित एपिसोड/वीडियो को हटाने के लिए तत्काल कार्रवाई की जाए। ऐसी सामग्री को हटाने से पहले आपको संबंधित पुलिस अधिकारियों को चैनल और विशिष्ट वीडियो का विवरण प्रस्तुत करना होगा।

असम में इलाहाबादिया रैना समेत 5 पर केस दर्ज

दिसपुर। रणवीर इलाहाबादिया मुश्किल में फंसते नजर आ रहे हैं। असम पुलिस ने उनके खिलाफ मामला दर्ज किया है। राज्य के मुख्यमंत्री हिमंत बिस्वा सरमा ने ट्वीट कर इसकी जानकारी दी है। रणवीर इलाहाबादिया के साथ आशीष चंचलानी, जसप्रीत सिंह, अपूर्वा मखीजा, समय रैना और अन्य के खिलाफ भी एफआईआर दर्ज की गई है। अश्लीलता को बढ़ावा देने और अश्लील चर्चा में शामिल होने के लिए मामला दर्ज किया है।

NHRC asks Odisha Govt

'Prepare SOP to prevent lightning, for rehab of victims'

PNS ■ BHUBANESWAR

The National Human Rights Commission (NHRC) on February 6 has directed the Chief Secretary of Odisha to formulate a Standard Operating Procedure (SOP) for providing compensation and support to the families of the deceased and injured people due to lightning and thunderstorm in the State.

Acting on a petition filed by rights activist and advocate Radhakanta Tripathy, the NHRC passed the order.

In its order, the NHRC observed, "Tripathy suggested

several steps in detail to reduce the fatalities and injuries from lightning. The complainant also stressed to formulate an SOP for providing compensation and support to the victims' families. Since, the Government of Odisha has already been working to reduce the fatalities, the Commission is of the view that suggestions submitted by the complainant may be considered by the Government of Odisha for further policy framing in this regard."

The petitioner raised the issue of death due to lightning and thunderstorm. He cited the incidents of death due to

lightning and thunderbolt from Kendrapada, Baleswar, Bhadrak and Dhenkanal districts where the government has yet not made any action plan to minimise the lightning related deaths. Pursuant to the notice of the NHRC, the State of Odisha in its reply submitted that the government has taken a series of initiatives to create awareness on lightning.

Besides, it said that "lightning" per se has been recognized as Natural Calamity u/s 3(1) of the Odisha Relief Code and has been categorized as "State Specific Disaster" by the Odisha State Disaster Man-

agement Authority (OSDMA).

Tripathy in his rejoinder dated 10.12.2024, suggested several steps in detail to reduce the fatalities and injuries from lightning like creating public awareness, installation of advanced lightning detection systems for real-time weather forecasting and warning, safe shelter initiatives, infrastructure and building regulations, training for emergency responders, data collection and research, promoting lightning safety practices, improved disaster management plans and establishing community resilience building.

NHRC asks CS to prepare SOP on lightning deaths

PNN & AGENCIES

Kendrapara, Feb 10: The National Human Rights Commission (NHRC) has directed the state Chief Secretary to formulate a Standard Operating Procedure (SOP) for providing compensation and support to the families of those deceased and injured due to lightning and thunderstorm in the state.

Acting on a petition filed by human rights activist Radhakanta Tripathy, the NHRC passed the order last Friday.

In its order, the NHRC observed that "Tripathy had suggested several steps in detail to reduce the fatalities and injuries from lightning."

The complainant also stressed to formulate an SOP for providing compensation and support to the victims' families.

"Since, the Odisha government has been working to reduce the fatalities, the NHRC is of the view that suggestions submitted by the complainant, may be considered by the Government of Odisha, for further policy framing in this regard," the directive said.

The petitioner raised the issue of death due to lightning and thunderstorm and



said incidents of death due to lightning and thunderbolt have been reported from Kendrapara, Balasore, Bhadrak and Dhenkanal districts.

He, however, regretted that the government has not yet made any action plan to minimise the lightning related deaths, he added.

Pursuant to the notice of the NHRC, the state government in its reply submitted, "Village level street play/folk dance on lightning awareness, rallies with banners on 'dos and don'ts' in Odia language are being taken out for raising awareness on lightning and thunderstorm."

"School and College level awareness programmes on lightning and thunderstorm, awareness meeting with SHG members and local youth club/association/NGO/CBO

are going on. Lightning and thunderstorm awareness meeting with ASHA and Anganwadi workers have been conducted to provide early warning on lightning and thunderstorm," it added.

'Lightning' per se has been recognised as Natural Calamity u/s 3 (1) of the Odisha Relief Code and has been categorised as "State Specific Disaster" by the Odisha State Disaster Management Authority (OSDMA).

Tripathy in his rejoinder suggested several steps in detail to reduce the fatalities and injuries from lightning such as public awareness creation and spread of education.

The petitioner further suggested formulating a clear and effective SOP for providing compensation and support to the victims' families.

BeerBicep's 'latent' brain

PHEROZE L. VINCENT

New Delhi: Political parties across the spectrum have slammed YouTuber Ranveer Allahbadia for his remarks on parental sex during a fellow video content creator's show.

Allahbadia, known for his podcast BeerBiceps, was awarded the Disruptor of The Year award by Prime Minister Narendra Modi at the inaugural National Creators Awards last year. Allahbadia had collaborated with the Centre's MyGov platform to interview Union ministers Rajeev Chandrasekhar, S. Jaishankar, Smriti Irani and Piyush Goyal in 2023.

On Sunday's episode of *India's Got Latent* — a spoof by comedian Samay Raina on the TV show *India's Got Talent* — Allahbadia repeated a devil-or-deep-sea choice question on parental sex. The question was lifted from Australia's Truth or Drink podcast by comedian Samantha Walsh.

Maharashtra chief min-

ister Devendra Fadnavis told reporters: "I have been informed about this, though I have not watched it yet. I came to know that it was very vulgar and this was wrong. Everyone has freedom of speech but this freedom ends when we encroach upon others' freedom. Everyone has limits, if anyone crosses them, action will be taken."

Congress spokesperson Supriya Shrinete posted on X: "This isn't creative. It's pervert. And we can't normalise perverse behaviour as cool. The fact that this sick comment received loud applause must worry us all."

Shiv Sena (UBT) MP Priyanka Chaturvedi, a parliamentary committee member on information and broadcasting, said she would take up the matter. While online media does not have pre-censorship in India, YouTube channels, particularly those dealing with political content, often get blocked on requests from enforcement agencies. The



Ranveer Allahbadia apologises for his comments on the reality show *India's Got Latent*.

(@BeerBicepsGuy via PTI)

Centre has also nudged OTT platforms to submit to greater regulation.

The National Human Rights Commission and the National Commission for the Protection of Child Rights wrote to YouTube on Monday to remove the episode. After multiple complaints, Mumbai police reached the studio of *India's Got Latent* to inquire into

the matter although they have not revealed whether a case has been registered yet.

Allahbadia has apologised for his comments through a video. "My comment wasn't just inappropriate, it wasn't even funny. Comedy is not my forte. I'm just here to say sorry. Many of you asked if this is how I wish to use my platform and obviously this is not how I wish to use it. I'm not going to give any context or justification or reasoning behind whatever happened," he said.

Journalist Rajdeep Sardesai posted on X: "I see lots of people up in arms over @BeerBicepsGuy obscene remarks including politicians and public figures. I wish many of them would speak up when hate speech aimed at inciting mistrust and violence between communities is being 'normalised'. Ranveer's remarks were wholly inappropriate but hate speech is where we must really draw the line on free speech. Agree?"

HC rejects plea for compensation for death of Veerappan's relative

Mohamed Imranullah S.
CHENNAI

Forest brigand Veerappan was killed 20 years ago. Yet, cases related to the collateral damage caused due to the massive man-hunt to catch him refuse to die down even now. The Madras High Court on Monday dismissed one such writ petition filed by Veerappan's nephew seeking a compensation of ₹20 lakh for the death of his father.

Justice D. Bharatha Chakravarthy said the court could only empathise with the writ petitioner, A. Sathish Kumar, 36, of Atappalam village in Krishnagiri district, who had reportedly seen his father G. Arjunan last at the age of six in 1995 and began a

search for him ever since he attained majority in 2007. The petitioner's counsel P. Vijendran told the court that Mr. Sathish's mother A. Mariammal was Veerappan's sister. She had died by suicide in 1991 allegedly because of the torture meted out to her by police personnel who were desperately looking for some lead to catch her brother.

In 1993, the Eriyur police in Pennagaram of Dharmapuri district had registered a case against a group of people, including the writ petitioner's father, under the provisions of the Terrorist and Disruptive Activities (Prevention) Act, the Arms Act, the Explosives Act, and also the Indian Penal Code. However, while delivering its judg-

The petitioner was seeking compensation of ₹20 lakh for the death of his father, which, he alleged, was due to custodial torture

ment in the case on December 19, 2006, a Fast Track Court in Dharmapuri had recorded that Arjunan had died pending trial, though Mr. Sathish was only aware of his father being arrested by the Karnataka police in another case on September 14, 1995.

After making representations to the National Human Rights Commission (NHRC) in 2008, Mr. Kumar filed a habeas corpus petition in the High Court in 2009, seeking a direc-

tion to the Karnataka police to produce his father before the court. However, this plea was closed in 2010 after the police denied having arrested him.

Even after that, Mr. Sathish continued to pursue the matter with the NHRC and the President's office until he learned of a death certificate issued by the Natrapalayam panchayat in Denkanikotta taluk of Dharmapuri district on December 26, 2001, declaring his father to have died on June 13, 1995. Thereafter, he came to terms that his father could have died possibly due to custodial torture and began making representations to the State seeking a compensation of ₹20 lakh for his death. He filed a writ petition in 2017 and ob-

tained a direction in 2022 to consider his representations.

Collector's observation
On March 11, 2024, the Krishnagiri Collector rejected his plea for compensation on the grounds that the genuineness of the death certificate could not be ascertained. The Collector said the document's serial number was 18, whereas the death register of the panchayat only had 17 entries in 2001.

Opposing the petitioner's present plea to quash the Collector's order and grant him the compensation, Additional Government Pleader (AGP) Stalin Abhimanyu said the petitioner was not sure if his father's death was due to just custodial torture, and

there was no case registered in connection with this. The AGP added that the petitioner could not expect an inquiry to be conducted regarding his father after 30 years.

Recording his submissions, the judge said there would be no point in the petitioner pursuing the matter, henceforth, without any concrete material regarding his father's death. "This court can empathise with the petitioner. However, there is some thing called a future, and it is time to move on," the judge concluded.

(Assistance for overcoming suicidal thoughts is available on the State's health helpline 104, Tele-MANAS 14416. and Sneha's suicide prevention helpline 044-24640050)

Madhya Pradesh Human Rights Commission takes action on eight cases

Bhopal: The Madhya Pradesh Human Rights Commission (MPHRC), led by Acting Chairman Manohar Mamtani and Member Rajiv Kumar Tandon, has taken suo motu cognizance of eight cases of human rights violations reported in various newspapers. The Commission has sought responses from the relevant authorities.

Major cases under investigation

Speeding EV car kills businessman – A businessman from Shahjahanabad, Bhopal, lost his life after being hit by a high-speed EV car. The MPHRC has directed the Bhopal Police Commissioner to investigate the incident, take legal action against the driver, and provide compensation to the victim's family.

Illegal waste dumping outside Pariyavas Bhavan – Government employees report that waste has been piling up for over a year, obstructing park-

ing. The Commission has asked Bhopal's Municipal Commissioner to investigate and submit a report within 15 days.

Tribal villagers struggle for drinking water – Despite existing tap-water facilities, tribal villagers in Gotegaon (Narsinghpur) are deprived of drinking water. The District Collector has been asked to resolve the issue and submit a report within three weeks.

Residents forced to buy water in extreme cold – In Reethi, Katni, villagers are buying drinking water due to the failure of the local water scheme. The Commission has sought an action report from the Katni Collector.

Patient's surgery canceled four times due to lack of gloves – A fracture patient in Jabalpur's Medical College has had his surgery canceled four times due to the unavailability of surgical gloves. The Commission has demanded an inquiry

from the hospital superintendent.

Public park turns into crime hub – In Narayan Nagar, Jabalpur, criminals are threatening and extorting visitors. The Jabalpur Superintendent of Police has been asked to address the security concerns.

Streets turn into car washing centers – Unauthorized vehicle washing on public roads in Jabalpur is causing water wastage and inconvenience. The Municipal Commissioner has been asked to take corrective action.

Visually impaired students denied hostel accommodation – Two visually impaired students in Jabalpur have been waiting for four months for a hostel room. The Commission has instructed the District Collector to ensure their accommodation. The MPHRC is actively monitoring these cases and has directed authorities to provide action reports within three weeks.

Devdiscourse

NHRC Chairperson Inaugurates National Conference on Combating Human Trafficking in Digital Era

In his concluding remarks, Shri Joginder Singh, Registrar (Law), NHRC, reiterated that combating human trafficking requires a unified global approach.

<https://www.devdiscourse.com/article/law-order/3259890-struggle-for-yamuna-ngts-battle-against-encroachments>

Devdiscourse News Desk | Raipur | Updated: 10-02-2025 20:46 IST | Created: 10-02-2025 20:46 IST

The conference marked a significant step towards addressing the challenges posed by digital technologies in human trafficking and laid the foundation for future collaborative efforts to combat this global menace. Image Credit: Twitter(@PIB_India)

Justice Shri V. Ramasubramanian, Chairperson of the National Human Rights Commission (NHRC) in India, inaugurated a pivotal National Conference on 'Combating Human Trafficking in the Digital Era.' Organized by the NHRC in collaboration with Hidayatullah National Law University (HNLU) in Raipur, the conference addressed the alarming rise of human trafficking facilitated through digital technologies.

The conference brought together an esteemed panel of experts, law enforcement officials, academicians, and activists to deliberate on the multifaceted role of the internet, social media, cryptocurrency, and other online tools in enabling trafficking crimes. It also explored the counteracting roles of technology, law enforcement, legal frameworks, and community engagement in preventing these heinous activities.

Justice Ramasubramanian's Keynote Address

Speaking virtually to the gathering, Justice Ramasubramanian highlighted the evolving landscape of human trafficking, particularly emphasizing digital forms such as sexual exploitation, labor exploitation, organ trafficking, and forced marriage. He elucidated the concepts of "Active Recruitment" or Hook Fishing and "Passive Recruitment" or Net Fishing, explaining how traffickers leverage digital tools to lure unsuspecting victims.

He stressed the urgency of raising awareness about the dangers of digital spaces and called for the fortification of regulatory and institutional frameworks. Justice Ramasubramanian also underscored the need for technological advancements to combat the misuse of digital platforms for trafficking purposes.

Conference Sessions and Key Discussions

The day-long conference was divided into two thematic sessions:

Session 1: The Role of the Internet in Facilitating Human Trafficking and Migrant Smuggling Chaired by Smt. Bhamathi Balasubramanian, IAS (Retd.), and co-chaired by

Dr. Sanjeev Shukla, Inspector General of Police, Bilaspur, this session delved into the legal, administrative, and regulatory perspectives of cyber-enabled trafficking. Notable speakers included Dr. K.V.K. Santhy, Professor of Law, NALSAR Hyderabad; Shri Kirtan Rathore, Additional SP, Raipur; and Smt. Pratibha Tiwari, Additional SP, Mahasamund.

Key discussions revolved around:

The gendered dimensions of human trafficking and the role of digital anonymity.

Migrant smuggling practices across India, with a focus on recruitment strategies and trafficking networks.

Case studies from Chhattisgarh highlighting underreporting issues and the pivotal role of Anti-Human Trafficking Units (AHTUs).

The importance of capacity building and developing Standard Operating Procedures (SOPs) tailored for the digital age.

Leveraging artificial intelligence, digital forensics, and internet tracking tools to combat trafficking, particularly concerning social media and missing children cases.

Session 2: Preventive Strategies Against Human Trafficking This session emphasized the role of technology, law enforcement, victim support, and community engagement. It was chaired by Dr. Manish Mishra, Joint Director, Chhattisgarh Human Rights Commission, and co-chaired by Dr. Purushotam Chandrakar, Member, Child Welfare Committee (Raipur).

Distinguished panellists included Ms. Pallabi Ghosh, Founder & Director, Impact and Dialogue Foundation (Kolkata); Ms. Chetna Desai; Shri Ritesh Kumar, Child Protection Officer, UNICEF Chhattisgarh; and Prof. (Dr.) Vishnu Konoorayar, Professor of Law, HNLU.

The session underscored:

The integration of community engagement in anti-trafficking initiatives.

Strengthening victim support systems through technological innovations.

The critical role of law enforcement agencies in adapting to digital threats.

Collaborative efforts among governments, NGOs, technology companies, and individuals.

Concluding Remarks and Recommendations

In his concluding remarks, Shri Joginder Singh, Registrar (Law), NHRC, reiterated that combating human trafficking requires a unified global approach. He emphasized the necessity of collaboration between governments, NGOs, tech companies, and civil society.

The conference culminated with several key recommendations:

Amendments to The Immoral Traffic (Prevention) Act (ITPA): Introducing clearer distinctions between child and adult trafficking and incorporating cyber trafficking provisions.

Legal Integration: Establishing formal linkages between the ITPA and the Information Technology (IT) Act to address digital trafficking comprehensively.

Awareness Initiatives: Promoting self-reporting portals like the Centralized Complaint and Prevention of Women and Children (CCPWC) to enhance public participation in reporting trafficking cases.

Capacity Building: Equipping and training AHTUs to tackle digital-era trafficking effectively.

Data Collection: Systematic collection of authentic trafficking data to inform policy-making and interventions.

Community Engagement: Encouraging active involvement of local communities in preventing and reporting trafficking crimes.

The conference marked a significant step towards addressing the challenges posed by digital technologies in human trafficking and laid the foundation for future collaborative efforts to combat this global menace.

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National Human Rights Commission

NHRC, India in collaboration with the Hidayatullah National Law University, Raipur organised a National conference on combating human trafficking in the digital era

In his inaugural address, NHRC, India Chairperson, Justice Shri V Ramasubramanian emphasised the need for building awareness among people about the pitfalls while engaging with digital spaces to ensure their safety

Highlighted strengthening of the regulatory and institutional frameworks as well as technological solutions to check effectively the misuse of digital space

Among various suggestions, the conference stressed on amending the ITP Act to provide clearer distinctions between child and adult trafficking with specific provisions to include cyber trafficking within its scope

Formal linkage between the ITPA and the IT Act also stressed filling existing legal gaps and addressing trafficking in the digital realm

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Posted On: 10 FEB 2025 1:13PM by PIB Delhi

Justice Shri V Ramasubramanian, Chairperson, National Human Rights Commission (NHRC), India inaugurated a day-long National Conference on 'Combating human trafficking in the digital era' organised on 7th February, 2025 by the Commission in collaboration with the Hidayatullah National Law University, Raipur, Chhattisgarh. With digital technologies increasingly being exploited for human trafficking, this conference examined the role of the internet, social media, cryptocurrency, and various online tools in facilitating trafficking crimes and the role of technology, law enforcement agencies, and the community in preventing them.

Addressing virtually, the experts, law enforcement officials, academicians, and activists gathered to deliberate upon the growing menace of cyber-enabled trafficking, Justice Ramasubramanian highlighted various forms of digital trafficking such as sexual exploitation, labour exploitation, organ trafficking, and forced marriage. He also highlighted "Active Recruitment," known as Hook Fishing, and "Passive Recruitment," known as Net Fishing using digital technology to lure in gullible people.

The NHRC, India Chairperson emphasised the need for building awareness among people about the pitfalls while engaging with digital spaces to ensure their safety besides strengthening the regulatory and institutional frameworks as well as technological solutions to check effectively the misuse of digital space.

The conference was divided into two thematic sessions. The first session focused on the role of the Internet in facilitating human trafficking and migrant smuggling: A legal, administrative, and regulatory perspective'. It was chaired by Smt Bhamathi Balasubramanian, IAS (Retd.), co-chaired by Dr Sanjeev Shukla, Inspector General of Police, Bilaspur. Other resource persons included Dr K.V.K. Santhy, Professor of Law, NALSAR Hyderabad; Shri Kirtan Rathore, Additional SP, Raipur; and Smt Pratibha Tiwari, Additional SP, Mahasamund.

The session provided a comprehensive discussion on the various factors contributing to human trafficking, with a strong emphasis on its gendered dimensions and the growing role of digital anonymity in facilitating such crimes. A significant portion of the discussion focused on the issue of migrant smuggling in different parts of India, particularly examining recruitment strategies, coordination networks, and the smuggling of victims.

Experts highlighted trafficking cases from Chhattisgarh, shedding light on the persistent problem of non-reporting and the critical role played by Anti-Human Trafficking Units (AHTUs) in addressing these challenges. The session also explored the regulatory mechanisms in place to combat trafficking, emphasizing the need for capacity building and the development of a Standard Operating Procedure (SOP) tailored to the digital era. Additionally, the speakers underscored the role of the internet, artificial intelligence, and digital forensics in tracking and preventing trafficking cases, particularly those involving social media and missing children.

The second session was focused on the theme "Preventive Strategies against Human Trafficking: Role of Technology, Law Enforcement Agencies, Victim Support, and Community Engagement." It was chaired by Dr Manish Mishra, Joint Director, Chhattisgarh Human Rights Commission, and co-chaired by Dr Purushotam Chandrakar, Member, Child Welfare Committee (Raipur). The panellists also included Ms Pallabi Ghosh, Founder & Director, Impact and Dialogue Foundation (Kolkata); Ms Chetna Desai; Shri Ritesh Kumar, Child Protection Officer, UNICEF, Chhattisgarh; and Prof. (Dr) Vishnu Konoorayar, Professor of Law, HNLU.

Shri Joginder Singh, Registrar (Law), NHRC, India in his concluding remarks said that combating human trafficking is a global effort requiring collaboration between governments, NGOs, technology companies, and individuals.

The conference brought forward several key suggestions to address the growing challenge of human trafficking some of which are as follows:

- Amend The Immoral Traffic (Prevention) Act (ITPA) to provide clearer distinctions between child and adult trafficking, with specific provisions to include cyber trafficking within its scope;
- Formal linkage is needed between the ITPA and the IT Act to fill existing legal gaps and address trafficking in the digital realm;

- Increase awareness regarding self-reporting portals such as the Centralized Complaint and Prevention of Women and Children (CCPWC), which could serve as an effective tool for public participation in reporting trafficking cases;
- Equip and train Anti-Human Trafficking Units (AHTUs) to combat trafficking in the digital era;
- Authentic data on human trafficking needs to be systematically collected across different categories to better inform policies and interventions;
- There is a need for community engagement as a critical component in combating trafficking in all its forms by encouraging local communities to take an active role in preventing and reporting such crimes.

NSK

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राष्ट्रीय मानव अधिकार आयोग

राष्ट्रीय मानव अधिकार आयोग(एनएचआरसी) ने हिदायतुल्ला राष्ट्रीय विधि विश्वविद्यालय, रायपुर के सहयोग से डिजिटल युग में मानव तस्करी से निपटने पर एक राष्ट्रीय सम्मेलन का आयोजन किया

एनएचआरसी अध्यक्ष न्यायमूर्ति श्री वी रामसुब्रमण्यन ने उद्घाटन भाषण में, लोगों की सुरक्षा सुनिश्चित करने के लिए डिजिटल स्पेस से जुड़ने के दौरान होने वाले नुकसानों के बारे में लोगों को जागरूक करने की आवश्यकता पर बल दिया

डिजिटल स्पेस के दुरुपयोग को प्रभावी ढंग से रोकने के लिए नियामक और संस्थागत ढांचे के साथ-साथ तकनीकी समाधानों को मजबूत करने पर प्रकाश डाला

विभिन्न सुझावों के बीच, सम्मेलन में आईटीपी अधिनियम में संशोधन करने पर जोर दिया गया ताकि बाल और वयस्क तस्करी के बीच स्पष्ट अंतर प्रदान किया जा सके और इसके दायरे में साइबर तस्करी को शामिल करने के लिए विशिष्ट प्रावधान किए जा सकें

आईटीपीए और आईटी अधिनियम के बीच औपचारिक संबंध ने मौजूदा कानूनी अंतराल को दूर करने और डिजिटल क्षेत्र में तस्करी का समाधान करने पर भी जोर दिया

<https://pib.gov.in/PressReleaseframePage.aspx?PRID=2101295>

Posted On: 10 FEB 2025 1:13PM by PIB Delhi

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), के अध्यक्ष न्यायमूर्ति श्री वी रामसुब्रमण्यन ने 7 फरवरी, 2025 को आयोग द्वारा रायपुर, छत्तीसगढ़ में हिदायतुल्ला राष्ट्रीय विधि विश्वविद्यालय के सहयोग से आयोजित 'डिजिटल युग में मानव तस्करी का समाधान' विषय पर एक दिवसीय राष्ट्रीय सम्मेलन का उद्घाटन किया। मानव तस्करी के लिए डिजिटल तकनीकों का तेजी से दोहन किए जाने के साथ, इस सम्मेलन में तस्करी अपराधों को सुविधाजनक बनाने में इंटरनेट, सोशल मीडिया, क्रिप्टोकॉरेंसी और विभिन्न ऑनलाइन साधनों की भूमिका और उन्हें रोकने में प्रौद्योगिकी, कानून प्रवर्तन एजेंसियों और समुदाय की भूमिका की जांच की गई।

न्यायमूर्ति रामसुब्रमण्यन ने साइबर-सक्षम तस्करी के बढ़ते खतरे पर विचार-विमर्श करने के लिए एकत्रित हुए विशेषज्ञों, कानून प्रवर्तन अधिकारियों, शिक्षाविदों और कार्यकर्ताओं को वर्चुअली संबोधित करते हुए, यौन शोषण, श्रम शोषण, मानव अंग तस्करी और जबरन विवाह जैसे डिजिटल तस्करी के विभिन्न रूपों पर प्रकाश डाला। उन्होंने "एक्टिव रिक्रूटमेंट" जिसे हुक फिशिंग के रूप में जाना जाता है, और "पैसिव रिक्रूटमेंट" जिसे नेट फिशिंग के रूप में जाना जाता है, पर भी प्रकाश डाला, जिसमें भोले-भाले लोगों को लुभाने के लिए डिजिटल तकनीक का उपयोग किया जाता है।

एनएचआरसी अध्यक्ष ने डिजिटल स्पेस के दुरुपयोग को प्रभावी ढंग से रोकने के लिए नियामक और संस्थागत ढांचे के साथ-साथ तकनीकी समाधानों को मजबूत करने के अलावा, उनकी सुरक्षा सुनिश्चित करने

के लिए डिजिटल स्पेस से जुड़ने के दौरान होने वाले नुकसानों के बारे में लोगों में जागरूकता पैदा करने की आवश्यकता पर बल दिया।

सम्मेलन को दो विषयगत सत्रों में विभाजित किया गया था। पहला सत्र मानव तस्करी और प्रवासी तस्करी को सुविधाजनक बनाने में इंटरनेट की भूमिका पर केंद्रित था: एक कानूनी, प्रशासनिक और नियामक परिप्रेक्ष्य। इसकी अध्यक्षता श्रीमती भामती बालासुब्रमण्यम, आईएएस (सेवानिवृत्त) ने की, जबकि सह-अध्यक्षता डॉ. संजीव शुक्ला, पुलिस महानिरीक्षक, बिलासपुर ने की। इसके साथ ही डॉ. केवीके संधी, विधि के प्रोफेसर, नालसार हैदराबाद; श्री कीर्तन राठौर, अपर एसपी, रायपुर; और श्रीमती प्रतिभा तिवारी, अपर एसपी, महासमुंद भी इसमें सम्मिलित थे।

इस सत्र में मानव तस्करी में योगदान देने वाले विभिन्न कारकों पर व्यापक चर्चा की गई, जिसमें इसके लैंगिक आयामों और ऐसे अपराधों को सुविधाजनक बनाने में डिजिटल गुमनामी की बढ़ती भूमिका पर विशेष जोर दिया गया। चर्चा का एक महत्वपूर्ण हिस्सा भारत के विभिन्न हिस्सों में प्रवासी तस्करी के मुद्दे पर केंद्रित था। इसमें विशेष रूप से भर्ती रणनीतियों, समन्वय नेटवर्क और पीड़ितों की तस्करी की जांच करने पर ध्यान केंद्रित किया गया।

विशेषज्ञों ने छत्तीसगढ़ में तस्करी के मामलों पर प्रकाश डाला, गैर-रिपोर्टिंग की लगातार समस्या पर प्रकाश डाला और इन चुनौतियों से निपटने में मानव तस्करी विरोधी इकाइयों (एएचटीयू) द्वारा निभाई गई महत्वपूर्ण भूमिका पर प्रकाश डाला। सत्र में तस्करी से निपटने के लिए मौजूद नियामक प्रणाली की भी पहचान की गई, जिसमें क्षमता निर्माण की आवश्यकता और डिजिटल युग के अनुरूप एक मानक संचालन प्रक्रिया (एसओपी) के विकास पर जोर दिया गया। इसके अतिरिक्त, वक्ताओं ने तस्करी के मामलों, विशेष रूप से सोशल मीडिया और गुमशुदा बच्चों से जुड़े मामलों को ट्रैक करने और रोकने में इंटरनेट, कृत्रिम बुद्धिमत्ता(एआई)और डिजिटल फोरेंसिक की भूमिका को रेखांकित किया।

दूसरा सत्र "मानव तस्करी के खिलाफ रोकथाम रणनीति: प्रौद्योगिकी की भूमिका, कानून प्रवर्तन एजेंसियां, पीड़ित सहायता और सामुदायिक सहभागिता" विषय पर केंद्रित था। इसकी अध्यक्षता छत्तीसगढ़ मानव अधिकार आयोग के संयुक्त निदेशक डॉ मनीष मिश्रा ने की और सह-अध्यक्षता बाल कल्याण समिति (रायपुर) के सदस्य डॉ पुरुषोत्तम चंद्राकर ने की। अन्य सदस्यों में इम्पैक्ट एंड डायलॉग फाउंडेशन (कोलकाता) की संस्थापक और निदेशक सुश्री पल्लबी घोष, सुश्री चेतना देसाई, यूनिसेफ, छत्तीसगढ़ के बाल संरक्षण अधिकारी श्री रितेश कुमार और एचएनएलयू में विधि के प्रोफेसर प्रोफेसर (डॉ) विष्णु कोनूरायर भी शामिल थे।

श्री जोगिंदर सिंह, रजिस्ट्रार (विधि), एनएचआरसी, ने अपने समापन भाषण में कहा कि मानव तस्करी से निपटना एक वैश्विक प्रयास है, जिसके लिए सरकारों, गैर सरकारी संगठनों, प्रौद्योगिकी कंपनियों और व्यक्तियों के बीच सहयोग की आवश्यकता है।

सम्मेलन में मानव तस्करी की बढ़ती चुनौती से निपटने के लिए कई प्रमुख सुझाव दिए गए, जिनमें से कुछ इस प्रकार हैं:

- बाल और वयस्क तस्करी के बीच स्पष्ट अंतर प्रदान करने के लिए अनैतिक तस्करी (रोकथाम) अधिनियम

(आईटीपीए) में संशोधन करना, इसके दायरे में साइबर तस्करी को शामिल करने के लिए विशिष्ट प्रावधान करना

- मौजूदा कानूनी अंतराल को भरने और डिजिटल क्षेत्र में तस्करी से निपटने के लिए आईटीपीए और आईटी अधिनियम के बीच औपचारिक संबंध की आवश्यकता है
- महिलाओं और बच्चों के लिए केंद्रीयकृत शिकायत और रोकथाम (सीसीपीडब्ल्यूसी) जैसे स्व-रिपोर्टिंग पोर्टलों के बारे में जागरूकता बढ़ाना, जो तस्करी के मामलों की रिपोर्टिंग में सार्वजनिक भागीदारी के लिए एक प्रभावी उपाय के रूप में कार्य कर सकता है;
- डिजिटल युग में मानव तस्करी से निपटने के लिए मानव तस्करी रोधी इकाइयों (एएचटीयू) को सुसज्जित और प्रशिक्षित करना
- नीतियों और हस्तक्षेपों को बेहतर ढंग से सूचित करने के लिए विभिन्न श्रेणियों में मानव तस्करी पर प्रामाणिक आंकड़ों को व्यवस्थित रूप से एकत्र करने की आवश्यकता है;
- स्थानीय समुदायों को ऐसे अपराधों को रोकने और रिपोर्ट करने में सक्रिय भूमिका निभाने के लिए प्रोत्साहित करके, सभी प्रकार की तस्करी से निपटने में एक अहम भाग के रूप में सामुदायिक सहभागिता की आवश्यकता है।

एमजी/आरपीएम/केसी/एजे

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Free Press Journal

Chhattisgarh: NHRC Hosts National Conference In Raipur On Combating Human Trafficking In The Digital Age

Addressing virtually, the experts, law enforcement officials, academicians, and activists gathered to deliberate upon the growing menace of cyber-enabled trafficking, Justice Ramasubramanian highlighted various forms of digital trafficking such as sexual exploitation, labour exploitation, organ trafficking, and forced marriage.

<https://www.freepressjournal.in/india/chhattisgarh-nhrc-hosts-national-conference-in-raipur-on-combating-human-trafficking-in-the-digital-age>

FPJ News Service | Updated: Monday, February 10, 2025, 07:18 PM IST

Justice Shri V Ramasubramanian, Chairperson, National Human Rights Commission (NHRC), India inaugurated a day-long National Conference on 'Combating human trafficking in the digital era' organised on 7th February, 2025 by the Commission in collaboration with the Hidayatullah National Law University, Raipur, Chhattisgarh. With digital technologies increasingly being exploited for human trafficking, this conference examined the role of the internet, social media, cryptocurrency, and various online tools in facilitating trafficking crimes and the role of technology, law enforcement agencies, and the community in preventing them.

Addressing virtually, the experts, law enforcement officials, academicians, and activists gathered to deliberate upon the growing menace of cyber-enabled trafficking, Justice Ramasubramanian highlighted various forms of digital trafficking such as sexual exploitation, labour exploitation, organ trafficking, and forced marriage. He also highlighted "Active Recruitment," known as Hook Fishing, and "Passive Recruitment," known as Net Fishing using digital technology to lure in gullible people.

The NHRC, India Chairperson emphasised the need for building awareness among people about the pitfalls while engaging with digital spaces to ensure their safety besides strengthening the regulatory and institutional frameworks as well as technological solutions to check effectively the misuse of digital space.

The conference was divided into two thematic sessions. The first session focused on the role of the Internet in facilitating human trafficking and migrant smuggling: A legal, administrative, and regulatory perspective'. It was chaired by Smt Bhamathi Balasubramanian, IAS (Retd.), co-chaired by Dr Sanjeev Shukla, Inspector General of Police, Bilaspur. Other resource persons included Dr K.V.K. Santhy, Professor of Law, NALSAR Hyderabad; Shri Kirtan Rathore, Additional SP, Raipur; and Smt Pratibha Tiwari, Additional SP, Mahasamund.

The session provided a comprehensive discussion on the various factors contributing to human trafficking, with a strong emphasis on its gendered dimensions and the growing role of digital anonymity in facilitating such crimes. A significant portion of the discussion

focused on the issue of migrant smuggling in different parts of India, particularly examining recruitment strategies, coordination networks, and the smuggling of victims.

Experts highlighted trafficking cases from Chhattisgarh, shedding light on the persistent problem of non-reporting and the critical role played by Anti-Human Trafficking Units (AHTUs) in addressing these challenges. The session also explored the regulatory mechanisms in place to combat trafficking, emphasizing the need for capacity building and the development of a Standard Operating Procedure (SOP) tailored to the digital era. Additionally, the speakers underscored the role of the internet, artificial intelligence, and digital forensics in tracking and preventing trafficking cases, particularly those involving social media and missing children.

The second session was focused on the theme "Preventive Strategies against Human Trafficking: Role of Technology, Law Enforcement Agencies, Victim Support, and Community Engagement." It was chaired by Dr Manish Mishra, Joint Director, Chhattisgarh Human Rights Commission, and co-chaired by Dr Purushotam Chandrakar, Member, Child Welfare Committee (Raipur). The panellists also included Ms Pallabi Ghosh, Founder & Director, Impact and Dialogue Foundation (Kolkata); Ms Chetna Desai; Shri Ritesh Kumar, Child Protection Officer, UNICEF, Chhattisgarh; and Prof. (Dr) Vishnu Konoorayar, Professor of Law, HNLU.

Shri Joginder Singh, Registrar (Law), NHRC, India in his concluding remarks said that combating human trafficking is a global effort requiring collaboration between governments, NGOs, technology companies, and individuals.

The conference brought forward several key suggestions to address the growing challenge of human trafficking some of which are as follows:

Amend The Immoral Traffic (Prevention) Act (ITPA) to provide clearer distinctions between child and adult trafficking, with specific provisions to include cyber trafficking within its scope;

Formal linkage is needed between the ITPA and the IT Act to fill existing legal gaps and address trafficking in the digital realm;

Increase awareness regarding self-reporting portals such as the Centralized Complaint and Prevention of Women and Children (CCPWC), which could serve as an effective tool for public participation in reporting trafficking cases;

Equip and train Anti-Human Trafficking Units (AHTUs) to combat trafficking in the digital era;

Authentic data on human trafficking needs to be systematically collected across different categories to better inform policies and interventions;

There is a need for community engagement as a critical component in combating trafficking in all its forms by encouraging local communities to take an active role in preventing and reporting such crimes.

OdishaPlus

Odisha Government to Frame SOP for Lightning Death Reduction

<https://www.odisha.plus/2025/02/nhrc-urges-odisha-government-to-frame-sop-for-lightning-death-reduction/>

February 10, 2025

Lightning strikes have claimed 1,625 lives in the state over the last five years

OdishaPlus Bureau

The National Human Rights Commission (NHRC) has directed the chief secretary of Odisha to develop a standard operating procedure (SOP) and guidelines aimed at mitigating fatalities caused by lightning strikes. Over the past five years, the state has recorded 1,625 deaths attributed to lightning.

This directive was issued on Thursday following a petition submitted by Radhakanta Tripathy, a human rights activist and lawyer from Odisha. The petitioner highlighted that numerous districts have reported fatalities due to lightning and thunderbolts, yet the government has failed to implement an effective action plan to reduce these incidents.

The NHRC acknowledged the issue and convened hearings with both parties involved. Tripathy proposed various measures to decrease the number of fatalities and injuries resulting from lightning strikes. He also emphasized the importance of establishing an SOP to ensure compensation and support for the families of the victims.

The National Human Rights Commission (NHRC) has received recommendations from the complainant aimed at reducing fatalities caused by lightning strikes. These recommendations encompass initiatives for public awareness and education, the implementation of real-time weather forecasting and warning systems through the installation of advanced lightning detection technology throughout the state, the establishment of safe shelter programs, the enforcement of infrastructure and building regulations, training for emergency responders, data collection and research efforts, the promotion of lightning safety practices, enhancements to disaster management plans, and the development of community resilience.

Additionally, the commission has noted the complainant's proposals for the government to establish a clear and effective Standard Operating Procedure (SOP) for providing compensation and support to the families of victims. This includes processes for the identification and verification of lightning-related fatalities, effective communication and coordination, criteria for compensation eligibility, the establishment of a compensation account, required documentation, the processing of compensation claims, timely disbursement of funds, record-keeping and monitoring, as well as initiatives for public awareness and outreach, alongside training and capacity-building exercises.

The NHRC order stated that, given the Odisha government's ongoing efforts to decrease fatalities, the commission believes that the recommendations provided by the complainant should be taken into account by the state government for the development of future policies. Consequently, a copy of the complainant's correspondence should be forwarded to the chief secretary of Odisha for appropriate action. With this instruction, the case is hereby concluded.

The Shillong Times

National Conference on Elderly Life and Human Rights Perspective begins at USTM

<https://theshillongtimes.com/2025/02/10/national-conference-on-elderly-life-and-human-rights-perspective-begins-at-ustm/>

By:Bureau | Date: February 10, 2025

Guwahati, Feb 10: The Department of Social Work at the University of Science and Technology Meghalaya (USTM) today inaugurated a two-day national conference titled “Elderly Life Matters: A Human Rights Perspective.”

Sponsored by the National Human Rights Commission in New Delhi, the conference aims to address critical issues affecting the elderly from a human rights perspective.

Smt. Iamonlang M. Syiem, Chairperson of the Meghalaya State Women’s Commission, served as the Chief Guest at the event, accompanied by Smt. Felicita L. Majaw, a former member of the Meghalaya State Women’s Commission, according to a Press release

In his welcome address, Prof. G.D. Sharma, Vice-Chancellor of USTM emphasized the urgent need to focus on the challenges faced by senior citizens and the importance of formulating policies to ensure their dignity and well-being.

The event was further enhanced by the presence of Himanshu Rath, Founder and Chairman of Agewell Foundation, India, who attended as the Guest of Honour, alongside Prof. Abdulrahim Vijapur, former Chairman of the Department of Political Science at Aligarh Muslim University (AMU).

Dr Amit Choudhury, Dean, School of Technology & Management, USTM also addressed the inaugural session.

In her keynote address, Smt. Iamonlang M. Syiem highlighted the pressing issues regarding elderly rights and underscored the significance of collective efforts in safeguarding their welfare.

The conference includes a series of plenary sessions where distinguished academics, policymakers, and representatives from NGOs will discuss key themes related to elderly rights and welfare. The goal of these discussions is to generate actionable policy recommendations aimed at enhancing the quality of life for senior citizens in India.

The main themes of the Conference are: Human Rights and the Elderly: Understanding global perspectives on elderly rights, Strategies for Addressing Abuse and Neglect: Ensuring safety and security for older adults, Policies for Protecting Elder Rights: Legal safeguards for senior citizens in India, Health and Well-being through Best Practices: Holistic healthcare approaches for older adults, Role of Families & Communities in Elderly, Welfare: Collaborative approaches to elder rights, Identifying Different Needs and Rights of Older Adults: Voices of elders and youth for a better life in old age.

The two-day conference serves as a vital platform for dialogue, advocacy, and policy development, aiming to create a more inclusive and supportive environment for the elderly in society.

United News of India

NHRC asks Odisha CS to prepare SoP & frame policies for lightning and thunderstorm deaths

<https://www.uniindia.com/nhrc-asks-odisha-cs-to-prepare-sop-frame-policies-for-lightning-and-thunderstorm-deaths/east/news/3387615.html>

Posted at: Feb 10 2025 4:01PM

Kendrapara (Odisha), Feb 10 (UNI) The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary to formulate a Standard Operating Procedure (SOP) for providing compensation and support to the deceased and injured families due to lightning and thunderstorm in the State.

Acting on a petition filed by Human Rights Activist Radhakanta Tripathy, the NHRC passed the order on last Friday.

In its order, the NHRC observed that “Tripathy had suggested several steps in detail to reduce the fatalities and injuries from lightning.

The complainant also stressed to formulate an SOP for providing compensation and support to the victims’ families.

Since, the Odisha government has been working to reduce the fatalities, the Commission is of the view that suggestions submitted by the complainant, may be considered by the Government of Odisha, for further policy farming in this regard.”

The petitioner raised the issue of death due to lightning and thunderstorm and said incidents of death due to lightning and thunderbolt have been reported from Kendrapara ,Balasore, Bhadrak and Dhenkanal districts.

He however regretted that the government has not yet made any action plan to minimize the lightning related deaths, he added.

Pursuant to the notice of the NHRC, the Odisha government in its reply submitted that Village level Street Play /Folk Dance on Lightning Awareness, Flex of banner on Dos' and Don'ts in Odia language are being taken up for raising awareness on Lightning and Thunderstorm.

School and College level Awareness Programme on Lightning and thunderstorm, Awareness meeting with SHG Member, and local Youth Club/Association/NGO/CBO are going on.

Lightning and Thunderstorm awareness meeting with ASHA and Anganwadi Workers have been made to provide early warning on Lightning and Thunderstorm.

“Lightning” per se has been recognized as Natural Calamity u/s 3(1) of the Odisha Relief Code and has been categorized as “State Specific Disaster” by the Odisha State Disaster Management Authority (OSDMA).

Tripathy in his rejoinder, suggested several steps in detail to reduce the fatalities and injuries from lightning on steps like Public awareness and educations.

The petitioner further suggested to formulate a clear and effective SOP for providing compensation and support to the victims' families.

The Hindu

NHRC member asks Youtube to take down 'obscene and vulgar' video of Ranveer Allahbadia

Priyank Kanoongo claims the complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, and obscene ideologies, especially towards women and children

Updated - February 10, 2025 09:40 pm IST - NEW DELHI

<https://www.thehindu.com/news/national/nhrc-member-asks-youtube-to-take-down-obscene-and-vulgar-video-of-ranveer-allahbadia/article69203146.ece>

The Hindu Bureau

Ranveer Allahbadia

Priyank Kanoongo, member of the National Human Rights Commission (NHRC), in a letter written to Youtube has directed the social media platform to take down the "obscene and vulgar" video of podcaster Ranveer Allahbadia from the show 'India's Got Latent'.

In a letter written to YouTube's Public Policy head, Mira Chatt, Mr. Kanoongo said the Commission has received a complaint from one Yogendra Singh Thakur, who alleged that a YouTube show titled 'India's Got Latent', hosted by stand-up comedian Samay Raina, contains highly objectionable, inappropriate, and obscene remarks against Indian society.

The NHRC member claimed that the complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children.

It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society.

"The Commission has come across certain links indicating that a recent episode of the India's Got Talent show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including women," Mr. Kanoongo's letter reads.

He further directed Youtube to take urgent action to remove the concerned episode/videos from its platform. "Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," he added.

Meanwhile, Mr. Allahbadia took to social media to apologise for his comment after the massive outrage triggered over the issue. "My comment wasn't just inappropriate, it wasn't even funny. Comedy is not my forte. I am just here to say sorry," he said.

Economic Times

India's human rights body NHRC seeks removal of Ranveer Allahbadia's controversial video after social media uproar

<https://economictimes.indiatimes.com/tech/technology/nhrc-seeks-removal-of-ranveer-allahbadias-controversial-video-after-social-media-uproar/articleshow/118120043.cms?from=mdr>

ETtech Last Updated: Feb 10, 2025, 07:45:00 PM IST

Synopsis

The podcaster and YouTuber, known as "BeerBiceps," had made a comment on comedian Samay Raina's show, which stirred controversy.

Podcaster and YouTuber Ranveer Allahbadia, known as "BeerBiceps," has stirred controversy after asking an "inappropriate question" on comedian Samay Raina's show.

Amid a row over Allahbadia's obscene remarks on "India's Got Latent," the National Human Rights Commission (NHRC) has written to YouTube, the Google-owned video streaming platform, seeking the removal of the video featuring the YouTuber's jokes.

Allahbadia, appearing in a recent episode show, sparked outrage by asking a contestant a provocative question: "Would you rather watch your parents have sex every day for the rest of your life or join in once to stop it forever?"

The clip went viral quickly, with the YouTuber facing backlash from netizens over his remark.

— BeerBicepsGuy (@BeerBicepsGuy)

The NHRC, in its letter, stated that it had received a complaint from Yogendra Singh Thakur, who alleged that the YouTube show hosted by comedian Samay Raina contained "highly objectionable, inappropriate, and obscene remarks about Indian society".

"The commission has come across certain links indicating that a particular episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning women and children. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children, including women," the NHRC stated in its letter.

The fallout

Earlier on Monday, two Bombay High Court lawyers—Ashish Rai and Pankaj Mishra, filed a complaint with the Mumbai Police Commissioner and the Maharashtra Women's Commission against the show's organisers, besides the YouTubers on the panel. The complaint alleged that Allahbadia made obscene remarks about families and women and demanded strict action, including the filing of a first information report (FIR) against the accused.

Reacting to the complaint, Maharashtra chief minister Devendra Fadnavis said, "I have come to know about it. I have not seen it yet. Things have been said and presented in a wrong way. Everyone has freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, if someone violates them it is absolutely wrong and action should be taken against them."

The episode also evoked strong responses from opposition parties. Congress spokesperson Supriya Shrinete said, "This isn't creative. It's pervert. And we can't normalise perverse behavior as cool."

Its ally Shiv Sena (UBT) MP Priyanka Chaturvedi said, "Any abusive language in the name of comedy content crosses limits is not acceptable to the country... What level are we stooping to? You get a platform, that doesn't mean that you will utter anything. He is someone with millions of subscribers, every political has sat in his podcast. PM has given him an award... As a member of standing committee of the Ministry of Information and Broadcasting, I will raise this issue."

BeerBiceps apology

On his part, after this blew up, Allahbadia issued an apology. He said that comedy was not his "forte." and added it "wasn't even funny."

"My comment wasn't just inappropriate, it wasn't even funny. Comedy is not my forte. I'm just here to say sorry. Many of you asked if this is how I wish to use my platform, and obviously, this is not how I wish to use it. I'm not going to give any context or justification or reasoning behind whatever happened," he said.

Business Today

India's Got Latent controversy: NHRC directs YouTube to remove videos with Ranveer Allahbadia's joke

<https://www.businesstoday.in/india/story/indias-got-latent-controversy-nhrc-directs-youtube-to-remove-videos-with-ranveer-allahbadias-joke-464038-2025-02-10>

Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action, the Commission told the streaming platform.

Business Today Desk | Updated Feb 10, 2025, 4:11 PM IST

Amid a row over YouTuber Ranveer Allahbadia's obscene remarks on India's Got Latent' show, the National Human Rights Commission has written a letter to the video streaming platform, seeking the removal of the videos with the YouTuber's jokes.

The human rights body, in its letter, said that it had received a complaint from Yogendra Singh Thakur, who alleged that the YouTube show hosted by comedian Samay Raina contained "highly objectionable, inappropriate, and obscene remarks about Indian society."

The letter from the Commission read, "The National Human Rights Commission (NHRC) is mandated and entrusted with the responsibility of Protecting and promoting human rights of all including women and children under the Protection of Human Rights Act, 1993."

The Commission has received a complaint from Shri Yogendra Singh Thakur, wherein it has been alleged that a YouTube show titled "India's Got Latent", hosted by Samay Raina, contains highly objectionable, inappropriate, and obscene remarks against Indian society, it added.

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children. It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society.

"The content in question prima facie appears to be in violation of various legal provisions under Bhartiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCSO) Act, the Information Technology (IT) Act, and other applicable laws. Furthermore, it is alleged that the show severely infringes upon fundamental rights relating to religious freedom and the safety and dignity of women and children, as enshrined in the Constitution of India. A copy of the complaint is annexed herewith for your ready reference," it added.

“Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman,” the Commission said.

Considering the gravity of the matter, the Commission has taken cognizance of the issue under Section 12 of the Protection of Human Rights Act, 1993.

“In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action, the Commission told the streaming platform.

An action taken report in this regard shall be furnished to the Commission within three (10) days from the date of issue of this letter, it added.

On the show, Ranveer asked a controversial question to a contestant that the internet has described as rather offensive. “Would you rather watch your parents have sex for the rest of your life — or would you join in once and stop it forever,” Allahbadia asked.

Meanwhile, an FIR has been filed against Ranveer, Samay, Apoorva, and India's Got Latent for "allegedly using abusive language on the show".

SPOTLIGHT

IndiaTV News

Maharashtra CM Fadnavis condemns YouTuber Ranveer Allahbadia's remarks, NHRC takes action

Ranveer Allahbadia controversy: Ranveer Allahbadia has apologised for the obscene joke that he made on Samay Raina's show India's Got Latent.

<https://www.indiatvnews.com/maharashtra/ranveer-allahbadia-maharashtra-cm-devendra-fadnavis-condemns-youtuber-remarks-nhrc-takes-action-latest-updates-2025-02-10-975583>

Edited By: Arushi Jaiswal @JaiswalArushi | Mumbai Published : Feb 10, 2025 17:10 IST, Updated : Feb 10, 2025 17:48 IST

Ranveer Allahbadia controversy: Maharashtra Chief Minister Devendra Fadnavis criticised popular YouTuber Ranveer Allahbadia, also known as 'Beer Biceps,' for his recent remarks on Samay Raina's show, 'India's Got Latent'. Condemning Allahbadia's comments, Fadnavis emphasised that society functions based on established norms, and any breach of these rules is unacceptable and should be addressed with appropriate measures.

Notably, a complaint has been filed against YouTuber Ranveer Allahbadia, social media influencer Apoorva Makhija, comedian Samay Raina, and the organisers of the show 'India's Got Latent' following a series of alleged controversial and offensive remarks made on the show.

'There is freedom of speech but...': CM Fadnavis

On the controversy over Allahbadia's remarks on a show, CM Fadnavis said, "I have come to know about it. I have not seen it yet. Things have been said and presented in a wrong way. Everyone has freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, if someone violates them it is absolutely wrong and action should be taken against them."

On the other hand, Shiv Sena has also warned the YouTuber about this entire controversy. Shiv Sena leader Raju Waghmare said, "Shiv Sena wants to warn this YouTuber that our mothers and sisters should not be insulted like this. He should not misuse the freedom of expression. If he does not agree, we will try to shut down his show and will also try to legally stop him from making such statements again."

NHRC takes action

National Human Rights Commission (NHRC) member Priyank Kanoongo on Monday wrote a letter to Mira Chatt, Head Public Policy at YouTube, urging to remove the video related to "India's Got Latent" show, where social media influencer Ranveer Allahbadia made controversial remarks, sparking outrage across the internet.

"In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are

also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter read.

"An Action Taken Report in this regard shall be furnished to the Commission within three (10) days from the date of issue of this letter," Kanoongo, who is also the former National Commission for Protection of Child Rights (NCPCR) chairperson, said in the letter.

Ranveer Allahbadia apologises

Ranveer Allahbadia, shared a video on X and has apologised for the obscene joke that was made on Samay Raina's show India's Got Latent. On Monday, the 31-year-old shared a video and said that the joke that got him trolled on social media was a lapse of judgement. It is significant to note that this apology has come after a complaint was filed with the Mumbai Commissioner and Maharashtra Women's Commission for allegedly using abusive language on the show. Not only Allahbadia but social media influencer Apoorva Makhija and comedian Samay Raina were also booked for the same offence.

What is the whole matter?

During the latest episode, Ranveer Allahbadia posed an inappropriate question to a contestant, sparking controversy on social media. The YouTuber was trolled on X for his inappropriate line of questioning. The latest episode of India's Got Latent featured content creators like Ashish Chanchlani, Jaspreet Singh, Allahbadia and Apoorva Mukhija, known as The Rebel Kid along with show host, Samay Raina.

India Today

Humans rights body seeks removal of YouTube videos with Ranveer Allahbadia's joke

The National Human Rights Commission, based on a complaint filed by Yogendra Singh Thakur, has asked YouTube to remove the video featuring Ranveer Allahbadia's "obscene" remarks.

<https://www.indiatoday.in/india/story/nhrc-ranveer-allahbadia-obscene-joke-asks-youtube-to-take-down-videos-2677604-2025-02-10>

Piyush Mishra | New Delhi, UPDATED: Feb 10, 2025 16:01 IST

Written By: Nakul Ahuja

In Short

Ranveer Allahbadia's 'obscene' joke at 'India's Got Latent' sparks row

Human rights body asks YouTube to remove video featuring his remark

Says it poses a threat to 'dignity, mental well-being' of children

Amid a row over YouTuber Ranveer Allahbadia's obscene remarks on 'India's Got Latent' show, the National Human Rights Commission has written a letter to the video streaming platform, seeking the removal of the videos with the YouTuber's jokes.

The human rights body, in its letter, said that it had received a complaint from Yogendra Singh Thakur, who alleged that the YouTube show hosted by comedian Samay Raina contained "highly objectionable, inappropriate, and obscene remarks about Indian society."

"The commission has come across certain links indicating that a certain episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning women and children. The availability of such content on widely accessible platforms, including YouTube, Instagram and Facebook, poses a grave threat to the safety, dignity and the mental well-being of children, including women," the human rights body said in its letter.

For the unversed, Ranveer's comments were made during a recent episode of India's Got Latent where he featured alongside Ashish Chanchlani, Jaspreet Singh and Apoorva Mukhija, popularly known as The Rebel Kid, as judges.

He posed a question to a contestant that many social media users found offensive. Ranveer asked, "Would you rather watch your parents have sex for the rest of your life — or would you join in once and stop it forever?"

Following the same, a complaint was filed against Ranveer, Samay Raina, Apoorva Makhija, and India's Got Latent for "allegedly using abusive language on the show".

'COMEDY NOT MY FORTE'

After his remarks on the show created a ripple on social media, Ranveer, popularly known as Beer Biceps, apologised for his remarks, saying comedy wasn't his "forte".

Calling his remark "inappropriate" in a video, the YouTuber said it "wasn't even funny".

"My comment wasn't just inappropriate, it wasn't even funny. Comedy is not my forte. I'm just here to say sorry. Many of you asked if this is how I wish to use my platform and, obviously, this is not how I wish to use it. I'm not going to give any context or justification or reasoning behind whatever happened," he said.

He added, "I'm just here for an apology. I personally had a lapse in judgment. It wasn't cool on my part. The podcast is watched by people of all ages. I don't want to be the kind of person that takes that responsibility lightly and family is the last thing that I would ever disrespect."

The Statesman

NHRC asks YouTube to remove objectionable episode of 'India's Got Latent'

NHRC member Priyank Kanoongo on Monday asked YouTube to remove an episode/videos of the show titled "India's Got Latent" from its platform for alleged objectionable, inappropriate, and obscene remarks towards women and children.

<https://www.thestatesman.com/india/nhrc-asks-youtube-to-remove-objectionable-episode-of-indias-got-latent-1503396511.html>

Statesman News Service | New Delhi | February 10, 2025 6:15 pm

NHRC member Priyank Kanoongo on Monday asked YouTube to remove an episode/videos of the show titled "India's Got Latent" from its platform for alleged objectionable, inappropriate, and obscene remarks towards women and children.

In a letter addressed to Mira Chatt, Head Public Policy, YouTube, he said the Commission has received a complaint wherein it was alleged that a YouTube show titled "India's Got Latent", hosted by Samay Raina, contains highly objectionable, inappropriate, and obscene remarks against the society.

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children. It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society," he said.

Furthermore, it is alleged that the show severely infringes upon fundamental rights relating to religious freedom and the safety and dignity of women and children, as enshrined in the Constitution of India, said Kanoongo.

He said the content in question prima facie appears to be in violation of various legal provisions under Bhartiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCSO) Act, the Information Technology (IT) Act, and other applicable laws.

Informing that the Commission has also come across certain links indicating that a recent episode of the said show features YouTubers making vulgar and explicit statements concerning children and women, he said.

"These statements are not only deeply objectionable but also amount to a serious violation of women and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including women.

"You are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," he said.

Kanoongo said an Action Taken Report in this regard shall be furnished to the Commission within three days.

It may be mentioned that Mumbai Police has registered a complaint against YouTuber Ranveer Allahbadia aka 'BeerBiceps', influencer Apoorva Makhija who goes by the name 'Rebel Kid,' and comedian Samay Raina over offensive language in India's Got Latent.

Telegraph India

As controversy grows over Ranveer Allahbadia's remarks, NHRC asks YouTube to remove episode

In an apology video on X on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny

<https://www.telegraphindia.com/india/as-controversy-grows-over-ranveer-allahbadias-remarks-nhrc-asks-youtube-to-remove-episode/cid/2082715>

PTI Published 10.02.25, 06:47 PM

The NHRC on Monday asked YouTube to take an "urgent action" against influencer Ranveer Allahbadia and remove the episode in which he allegedly made offensive remarks from the popular platform.

Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), in his letter said the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable, inappropriate and obscene remarks against the Indian society.

The letter has been written to YouTube's head of public policy in India.

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children. It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society," he wrote in the letter.

The content in question "prima face appears to be in violation" of various legal provisions under the Bhartiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCO) Act, the Information Technology (IT) Act and other applicable laws, it reads.

Furthermore, it is alleged that the show "severely infringes" upon fundamental rights relating to religious freedom and the safety and dignity of women and children, as enshrined in the Constitution of India, the letter said.

A copy of the complaint has been annexed with the letter, it said.

"Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter.

Considering the gravity of the matter, the Commission has "taken cognisance of the issue under Section 12 of the Protection of Human Rights Act. 1993", he said.

"In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter added.

The Commission has also sought an an action taken report.

On the comedy reality show, popular among today's youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints.

In an apology video on X on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny.

Except for the headline, this story has not been edited by The Telegraph Online staff and has been published from a syndicated feed.

Mathrubhumi

NHRC takes cognisance of BeerBiceps' remark, writes letter to YouTube

<https://english.mathrubhumi.com/news/india/ranveer-allahbadia-controversy-remark-indias-got-latent-nhrc-action-1.10330001>

February 10, 2025

The National Human Rights Commission has asked YouTube to take down videos featuring YouTuber Ranveer Allahbadia's obscene remarks on the India's Got Latent show, amid growing controversy over the content.

In a letter to YouTube, the commission said it received a complaint from Yogendra Singh Thakur, who alleged that the show, hosted by comedian Samay Raina, contained "highly objectionable, inappropriate, and obscene" comments about Indian society.

NHRC member Priyank Kanoongo has written to Mira Chatt, head of public policy at YouTube, directing the platform to "take urgent action to remove the concerned episode/videos from YouTube." The letter further instructs YouTube to submit details of the channel and the specific videos to the police authorities handling the FIR before removing the content.

"You are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action. An Action Taken Report in this regard shall be furnished to the Commission within three (10) days from the date of issue of this letter," the directive states.

YouTuber-podcaster Ranveer Allahbadia, popularly known as BeerBiceps, landed in controversy over his remarks on comedian Samay Raina's show 'India's Got Latent', sparking outrage and legal trouble.

During a recent episode, which featured content creators Ashish Chanchlani, Jaspreet Singh, and Apoorva Mukhija (known as The Rebel Kid), Allahbadia posed a highly controversial question to a contestant.

This remark, along with the general tone of the show, has triggered outrage, resulting in a formal complaint filed with the Mumbai Police Commissioner and the National Commission for Women. The complainant has demanded strict action against all involved.

The YouTuber later apologised in a video posted on his social media handle saying, "I shouldn't have said what I said on India's Got Latent. I'm sorry."

His apology comes after Shiv Sena leader Raju Waghmare strongly condemned the comments, warning that such statements insult women and should not be tolerated. Waghmare asserted that if Allahbadia continues to make such remarks, legal action will be pursued, and efforts will be made to shut down his show.

Allahbadia, who has over 3 million followers on Instagram and boasts over one crore followers on YouTube, has hosted high-profile guests like actress Priyanka Chopra, singer Karan Aujla, and ISRO Chairman Dr S. Somanath, is now facing huge backlash for his comments made on Raina's show.

(With input from IANS)

YouTuber apologises after show, NHRC seeks report

T N RAGHUNATHA ■ MUMBAI

The National Human Rights Commission (NHRC) on Monday asked YouTube to take an "urgent action" against influencer Ranveer Allahbadia and remove the episode in which he allegedly made offensive remarks from the popular platform. On the comedy reality show, popular among today's youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints. In an apology video on social media on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny. Priyank Kanoongo, a member of the NHRC, in his letter said



Social media personality Ranveer Allahbadia apologises for his remarks on reality show 'India's Got Latent' PTI

the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable,

inappropriate and obscene remarks against the Indian society. The letter has been written to YouTube's head of public policy in India. "Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter.

Continued on page 2

YouTuber apologises after show, NHRC seeks report

From page 1

"In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter added. The Commission has also sought an action taken report.

Meanwhile, Maharashtra chief minister Devendra Fadnis on Monday hinted at the possibility of initiating action against Allahbadia. Two Mumbai lawyers have already lodged a complaint with the police against Allahbadia, better known as the BeerBiceps Guy, and Sanjay Raina for allegedly "promoting obscenity". Another complaint has been filed before the Mumbai Police Commissioner and the State Women and Child Commission.

the Mumbai police commissioner and the State Women and Child Commission, activist Rahul Easwar with the Mumbai Commissioner has also named Raina, the show's organisers and social media influencer Apoorva Makhija, popularly known as The Rebel Kid, who participated in a controversial episode of the show. Talking to media persons, Fadnis said: "I have come to know about it. I have not seen it yet. Things have been said and presented in a wrong way.

Everyone has freedom of speech but our freedom ends when we encroach upon the freedom of others... In our society, we have made some rules, if someone violates them it is absolutely wrong and action should be taken against them". Hitting out at Allahbadia for his "low-level mind-set", BJP leader Ram Kadam said: "Parents are the face of god in this world. This is the thinking in every religion. But for the sake of money, a YouTuber has displayed a low-level mindset. What has

happened to him? He should at least have thought about what his own parents would feel like. But no, money comes first (for him). The central government should bring in a strict law against such a mindset and thinking because it is happening repeatedly. He should apologise immediately and the government should bring in the new law". Former NCW chief and Rajya Sabha MP Rekha Sharma said that such jokes should "never be accepted by society" and the open display of such jokes shows the moral downfall of

the young generation. "Making jokes about a mother or a female's body doesn't look good and somewhere it shows how today's youth has stooped down to such a level morally. I think such jokes affect others who are engaged in similar creative things. I have just forwarded that video to the NCW Chairperson to take action," she said. On his part, Allahbadia has tendered an unconditional apology. "My comment was not just inappropriate, it was not even funny. Comedy is

not my forte. I am just here to say sorry. Many of you asked if this is how I wished to use my platform and obviously, this is not how I wish to use it. ...I shouldn't have said what I said on India's Got Latent. I'm sorry," he said. "I'm just here for an apology. I personally had a lapse in judgment. It wasn't cool on my part. The podcast is watched by people of all ages. I don't want to be the kind of person that takes that responsibility lightly and family is the last thing that I would ever disrespect,"

Allahbadia said. During the controversial episode of the reality show 'India's Got Latent', Allahbadia asked a contestant, "Would you watch your parents have sex for the rest of your life - or would you join in once and stop it forever?". The controversial question triggered an immediate backlash on social media, with the participants demanding restrictions on content regulations, especially on online forums and OTT platforms.

LatestLY

Ranveer Allahbadia Controversy: NHRC Member Priyank Kanoongo Writes to YouTube, Urges Removal of Video Related to Samay Raina's 'India's Got Latent' Show

National Human Rights Commission (NHRC) member Priyank Kanoongo on Monday wrote a letter to Mira Chatt, Head Public Policy at YouTube, urging to remove the video related to "India's Got Latent" show, where social media influencer Ranveer Allahbadia made controversial remarks, sparking outrage across the internet.

<https://www.latestly.com/agency-news/ranveer-allahbadia-controversy-nhrc-member-priyank-kanoongo-writes-to-youtube-urges-removal-of-video-related-to-samay-rainas-indias-got-latent-show-6632475.html>

Agency News ANI| Feb 10, 2025 05:50 PM IST

New Delhi, February 10: National Human Rights Commission (NHRC) member Priyank Kanoongo on Monday wrote a letter to Mira Chatt, Head Public Policy at YouTube, urging to remove the video related to "India's Got Latent" show, where social media influencer Ranveer Allahbadia made controversial remarks, sparking outrage across the internet. "In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter read.

"An Action Taken Report in this regard shall be furnished to the Commission within three (10) days from the date of issue of this letter," Kanoongo, who is also the former National Commission for Protection of Child Rights (NCPCR) chairperson, said in the letter. The complaint filed by Yogendra Singh Thakur highlights the propagation of "negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children." Ranveer Allahbadia Controversy: Here Is How YouTuber-Podcaster BeerBiceps Landed in Legal Trouble, Sparking Outrage Over Vulgar Remarks at Samay Raina's Show 'India's Got Latent'.

According to the letter, the complaint alleged "obscene and vulgar content" along with misleading messages. Kanoongo wrote that the video content in controversy prima facie appears to be in violation of various sections under the Bharatiya Nyay Sanhita (BNS) and the Protection of Children from Sexual Offences (POSCSO) Act. "These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights," the letter read.

Earlier, a formal complaint was filed against Allahbadia, social media influencer Apoorva Makhija, comedian Samay Raina, and the organisers of "India's Got Latent" following a series of alleged controversial and offensive remarks. The complaint, registered with both the Mumbai Commissioner and the Maharashtra Women's Commission, alleges that

abusive language was used on the show. The complainant has demanded strict legal action against the accused. The controversy erupted after remarks made by Allahbadia during a YouTube episode of 'India's Got Latent' were deemed offensive and derogatory. Ranveer Allahbadia Parental Sex Question: Devendra Fadnavis Reacts to Controversial Remark of YouTuber 'BeerBiceps' on 'India's Got Latent' Show, Says 'Action Should Be Taken Against Those Who Violate Rules' (Watch Video).

The comments, which were made in a joking context, sparked widespread outrage. The complaint filed accuses the organizers and participants of deliberately making obscene remarks about women's private parts with the intent to gain popularity and financial gain through the online broadcast. In response to the incident, Maharashtra Chief Minister Devendra Fadnavis said, "I have come to know about it. I have not seen it yet. Things have been said and presented in a wrong way. Everyone has freedom of speech, but our freedom ends when we encroach upon the freedom of others. In our society, we have made some rules, if someone violates them, it is absolutely wrong, and action should be taken against them."

(This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)

The Tribune

As row grows over Allahbadia's remarks, National Human Rights Commission asks YouTube to remove episode

The Commission has also sought an action taken report

<https://www.tribuneindia.com/news/india/as-row-grows-over-allahbadias-remarks-national-human-rights-commission-asks-youtube-to-remove-episode/>

PTI | New Delhi, Updated At : 07:21 PM Feb 10, 2025 IST

The NHRC on Monday asked YouTube to take an "urgent action" against influencer Ranveer Allahbadia and remove the episode in which he allegedly made offensive remarks from the popular platform.

Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), in his letter said the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable, inappropriate and obscene remarks against the Indian society.

The letter has been written to YouTube's head of public policy in India.

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children. It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society," he wrote in the letter.

The content in question "prima face appears to be in violation" of various legal provisions under the Bhartiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCO) Act, the Information Technology (IT) Act and other applicable laws, it reads.

Furthermore, it is alleged that the show "severely infringes" upon fundamental rights relating to religious freedom and the safety and dignity of women and children, as enshrined in the Constitution of India, the letter said.

A copy of the complaint has been annexed with the letter, it said.

"Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter.

Considering the gravity of the matter, the Commission has “taken cognisance of the issue under Section 12 of the Protection of Human Rights Act. 1993”, he said.

“In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action,” the letter added.

The Commission has also sought an action taken report.

On the comedy reality show, popular among today’s youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints.

In an apology video on X on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny.

MSN

'In poor taste but ...': NCP-SP slams Allahbadia for 'obscene remark', raises red flag over 'disproportionate outrage'

Story by TOI News Desk

<https://www.msn.com/en-in/news/India/in-poor-taste-but-ncp-sp-slams-allahbadia-for-obscene-remark-raises-red-flag-over-disproportionate-outrage/ar-AA1yKkhH>

• 5h • 2 min read

NEW DELHI: The Nationalist Congress Party (Sharad Pawar faction) became the latest in chorus of political parties slamming YouTuber and podcaster Ranveer Allahbadia for his "inappropriate" remark on the show India's Got Latent, calling it "in poor taste". However, the party also raised issue against the "disproportionate outrage" surrounding the controversy.

Party spokesperson Anish Gawande warned that the backlash could be used to justify tighter government control over digital content creators under the proposed Broadcasting Bill.

"Ranveer's comments on India's Got Latent were in poor taste, but the disproportionate outrage risks setting a dangerous precedent," he said in a post on X.

Gawande said that while Allahbadia's comments were offensive, the response should not pave the way for increased censorship. "Many of us have spoken out against the proposed Broadcasting Bill, which threatens independent digital creators—we should not let this case become the pivot upon which the bill gains public support," he said.

The proposed legislation, designed to overhaul India's broadcasting regulatory framework, had sparked concerns about classifying independent news creators as broadcasters. Initially intended to focus on OTT platforms and digital news, the scope of the legislation was later broadened to include social media accounts, TOI had earlier reported.

"This law is not about accountability—it's about control. The government has already scrutinised political YouTubers for their 2024 election coverage, and this bill would make it easier to regulate and silence them. We must be careful. Outrage against one creator should not justify a law that will curb free speech for all," Gawande added.

Allahbadia, widely known as BeerBiceps, apologised after facing a wave of criticism for his controversial question to a contestant on the show. In a video statement, he admitted his comment was "not just inappropriate, it wasn't even funny" and distanced himself from comedy, saying, "Comedy is not my forte. I am just here to say sorry."

A formal complaint was lodged against Allahbadia, comedian Samay Raina, and influencer Apoorva Makhija with the Mumbai Police and Maharashtra Women's Commission, accusing them of using obscene language to gain online popularity.

The national human rights commission (NHRC) has also taken cognisance of the matter, writing to YouTube's public policy head in India and calling for the episode's removal. The NHRC's letter alleged the show contained "highly objectionable, inappropriate, and obscene remarks," which violated various laws, including the Protection of Children from Sexual Offences (POCSO) Act and the Information Technology Act.

Allahbadia, who has collaborated with the government in the past and received a National Creators Award from Prime Minister Narendra Modi, has since requested the show's producers to remove the controversial sections. "All I can say in the end is sorry. I hope you can forgive me as a human being," he said in his apology video.

Hindustan Times

Ranveer Allahbadia police probe LIVE: NHRC member asks YouTube to take down 'India's Got Latent' episode

<https://www.hindustantimes.com/india-news/ranveer-allahbadia-police-probe-live-samay-raina-indias-got-latent-controversy-the-rebel-kid-beerbiceps-101739239765243.html>

February 11, 2025 | By HT News Desk

Ranveer Allahbadia issued a public apology on Monday, admitting a 'lapse of judgement' on his part.

Ranveer Allahbadia police probe live: Maharashtra Chief Minister Devendra Fadnavis and YouTuber Gaurav Taneja also reacted to the recent controversial episode of India's Got Latent.

Ranveer Allahbadia police probe live: Podcaster and entrepreneur Ranveer Allahbadia, popularly known as Beerbiceps, was in for huge uproar and backlash after his remarks on comedian Samay Raina's YouTube show 'India's Got Latent' went viral and did not sit well with netizens. Not just internet users, but also politicians reacted to his remarks, demanding a call to control and take action against such statements which they deemed 'abusive' and inappropriate....Read More

Ranveer Allahbadia police probe | Key Points

An FIR was filed in Assam against Ranveer Allahbadia, along with fellow judges on the panel of the show including YouTube Ashish Chanchlani, comedian Jaspreet Singh, content creator Apoorva Makhija (popularly known as the rebel kid), the show host Samay Raina and others too.

Assam Chief Minister posted on X that the FIR was filed against them "for promoting obscenity and engaging in sexually explicit and vulgar discussion" on the show.

'India's Got Latent' is a YouTube talent show hosted by comedian Samay Raina and watched by millions of people.

Ranveer Allahbadia, popular for his podcast 'The Ranveer Show', acknowledged his mistake and issued an apology through his social media on Monday after a huge uproar over his remarks.

Feb 11, 2025 8:25 AM IST

Ranveer Allahbadia police probe live: Shiv Sena (UBT) leader says 'will raise the issue with parliamentary panel'

While reacting to the controversy around Ranveer Allahbadia's remarks, Shiv Sena (UBT) leader Priyanka Chaturvedi on Monday said she will raise the issue with the parliamentary standing committee on information technology.

"I will be raising the issue regarding the show called India's Got Latent as a member in the standing committee of IT& Communication for the kind of vulgar , blasphemous content that is passed off as comedy. We need to set boundaries since these platforms influence young minds and they are passing off absolute rubbish as content. The language used by Ranveer Allahbadia which was also actively encouraged by others on that 'comedy panel' is unacceptable," she said in a post on X.

Feb 11, 2025 8:11 AM IST

Ranveer Allahbadia police probe live: What did Devendra Fadnavis say on the controversy

Reacting to the controversy, Maharashtra chief minister Devendra Fadnavis said that an individual's freedom of speech ends when he/she "encroaches upon the freedom of others". He also said that action should be taken if someone violates rules.

Feb 11, 2025 7:59 AM IST

Ranveer Allahbadia police probe live: NHRC member asks YouTube's Head of Public Policy to take down the video

Member of human rights body NHRC Priyank Kanoongo has written to Mira Chatt, Head Public Policy, YouTube, directing "to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police. authorities where the FIR has been registered, for further necessary action. An Action Taken Report in this regard shall be furnished to the Commission within three (10) days from the date of issue of this letter." (ANI)

Feb 11, 2025 7:50 AM IST

Ranveer Allahbadia police probe live: These sections have been imposed against Ranveer Allahbadia, Samay Raina

In a post on X, formerly twitter, Assam Chief Minister Himanta Biswa Sarma said that the Guwahati police has registered a "case vide Cyber PS case no 03/2025 under sections - 79/95/294/296 of BNS 2023 read with Sec 67 of IT Act, 2000, read with Section 4/7 of Cinematograph Act 1952 read with Section 4/6 of Indecent Representation of Women (Prohibition) Act, 1986."

He said that the investigation is "currently underway".

Deccan Herald

As controversy grows over Ranveer Allahbadia's offensive remarks, NHRC asks YouTube to remove episode

The content in question "prima facie appears to be in violation" of various legal provisions under the Bharatiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCO) Act, the Information Technology (IT) Act and other applicable laws, the letter read

<https://www.deccanherald.com/india/as-controversy-grows-over-ranveer-allahbadias-offensive-remarks-nhrc-asks-youtube-to-remove-episode-3398507>

PTI Last Updated : 10 February 2025, 21:19 IST

New Delhi: The NHRC on Monday asked YouTube to take an "urgent action" against influencer Ranveer Allahbadia and remove the episode in which he allegedly made offensive remarks from the popular platform.

Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), in his letter said the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable, inappropriate and obscene remarks against the Indian society. The letter has been written to YouTube's head of public policy in India.

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children. It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society," he wrote in the letter. The content in question "prima facie appears to be in violation" of various legal provisions under the Bharatiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCO) Act, the Information Technology (IT) Act and other applicable laws, it reads. Furthermore, it is alleged that the show "severely infringes" upon fundamental rights relating to religious freedom and the safety and dignity of women and children, as enshrined in the Constitution of India, the letter said. A copy of the complaint has been annexed with the letter, it said.

"Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter. Considering the gravity of the matter, the Commission has "taken cognisance of the issue under Section 12 of the Protection of Human Rights Act. 1993", he said. "In view of the foregoing, you are hereby

directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter added. The Commission has also sought an action taken report. On the comedy reality show, popular among today's youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints. In an apology video on X on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny.

The Indian Express

'Distasteful' comments about people with disabilities, Arunachal Pradesh residents and depression: When Samay Raina's India's Got Latent faced backlash before Ranveer Allahbadia's 'joke'

India's Got Latent has previously faced backlash on separate occasions for controversial remarks made on it about people with disabilities, residents of Arunachal Pradesh and depression.

<https://indianexpress.com/article/entertainment/bollywood/when-samay-rainas-indias-got-latent-faced-backlash-before-ranveer-allahbadias-joke-9828779/>

By: Entertainment Desk \ Kochi | Updated: February 10, 2025 22:22 IST

3 min read

As controversy continues to mount over YouTuber-podcaster Ranveer Allahbadia's perceived distasteful 'joke' on comedian Samay Raina's India's Got Latent, the issue has drawn the attention of the National Human Rights Commission (NHRC) and Maharashtra Chief Minister Devendra Fadnavis as well. However, this is not the first time the reality show has courted trouble. In fact, India's Got Latent has previously faced backlash on separate occasions for controversial remarks made on it about people with disabilities (PwDs), residents of Arunachal Pradesh and depression.

Back in September 2024, the show sparked outrage for its use of offensive language targeting people with physical disabilities and speech disorders. The episode featured comedian Santosh Patra making remarks that many found insensitive. Not only did the judges, including Samay Raina, erupt in laughter hearing these 'jokes', but they also gave the performance a standing ovation, which people found equally problematic. Expressing his disapproval, Dr Satyendra Singh, who practices at Delhi's Guru Tegh Bahadur Hospital and the University College of Medical Sciences, sent a legal notice against the show's judges — comedians Nishant Tanwar, Vipul Goyal and Sonali Thakker — as well as Santosh Patra, citing defamation and disability discrimination.

Prabhasakshi

माफी मांगने के बाद भी कम नहीं हो रहीं रणवीर इलाहबादिया की मुश्किलें, NHRC ने लिया संज्ञान, FIR भी दर्ज

<https://www.prabhasakshi.com/national/ranveer-allahabadia-problems-not-reducing-even-after-apologizing-nhrc-cognizance-fir-registered>

अंकित सिंह | Feb 10 2025 4:14PM

सॉरी बोलने के बात भी रणवीर अल्लाहबादिया के लिए मुश्किलें कम होने का नाम नहीं ले रही हैं। एनएचआरसी के सदस्य प्रियांक कानूनगो ने यूट्यूब की सार्वजनिक नीति प्रमुख मीरा चैट को पत्र लिखकर "यूट्यूब से संबंधित प्रकरण/वीडियो को हटाने के लिए तत्काल कार्रवाई करने का निर्देश दिया है।

लोकप्रिय यूट्यूबर रणवीर अल्लाहबादिया ने यूट्यूब कॉमेडी शो इंडियाज गॉट लेटेंट पर अपनी विवादास्पद टिप्पणी के लिए सोमवार को माफी मांगी। उन्होंने कहा कि मुझे वह नहीं कहना चाहिए था जो मैंने भारत के बारे में कहा था। मुझे खेद है। उन्होंने कहा कि मेरा कमेंट अनुचित था। फनी भी नहीं था। कॉमेडी मेरी विशेषता नहीं है। मैं यहां सिर्फ सॉरी कहने के लिए आया हूँ। आप में से कई लोगों ने पूछा है कि क्या मैं अपने प्लेटफॉर्म का उपयोग इसी तरह करना चाहता हूँ। जाहिर तौर पर मैं इसका उपयोग इस तरह नहीं करना चाहता।

हालांकि, सॉरी बोलने के बात भी रणवीर अल्लाहबादिया के लिए मुश्किलें कम होने का नाम नहीं ले रही हैं। एनएचआरसी के सदस्य प्रियांक कानूनगो ने यूट्यूब की सार्वजनिक नीति प्रमुख मीरा चैट को पत्र लिखकर "यूट्यूब से संबंधित प्रकरण/वीडियो को हटाने के लिए तत्काल कार्रवाई करने का निर्देश दिया है। ऐसी सामग्री को हटाने से पहले, आपको संबंधित पुलिस को चैनल और विशिष्ट वीडियो का विवरण भी जमा करना होगा। आगे की आवश्यक कार्रवाई के लिए उन अधिकारियों को जहां एफआईआर दर्ज की गई है। इस संबंध में एक कार्रवाई रिपोर्ट इस पत्र के जारी होने की तारीख से तीन (10) दिनों के भीतर आयोग को प्रस्तुत की जाएगी।"

यूट्यूबर रणवीर अल्लाहबादिया की टिप्पणी पर हुए विवाद पर वकील आशीष राय ने कहा कि 'इंडियाज गॉट लेटेंट' शो के कुछ वायरल वीडियो को लेकर मुंबई पुलिस कमिश्नर से शिकायत दर्ज कराई गई है। अश्लील भाषा वाले बहुत सारे वीडियो हैं जो किसी भी आम इंसान को असहज कर सकते हैं। दो दिन पहले ऐसे वीडियो सामने आए जो अश्लील और फूहड़ हैं। वे जो वीडियो बना रहे हैं वो लोकप्रिय हैं। इसके पीछे की मंशा यही लगती है कि वे ज्यादा पैसा कमाना चाहते हैं। हमने NCW के अध्यक्ष और महाराष्ट्र के महिला आयोग को भी लिखित शिकायत दी है।

महाराष्ट्र के सीएम देवेन्द्र फडणवीस ने कहा कि मुझे इसके बारे में पता चला है। मैंने अभी तक इसे नहीं देखा है। चीजों को गलत तरीके से कहा और प्रस्तुत किया गया है। हर किसी को बोलने की आजादी है लेकिन हमारी आजादी तब खत्म हो जाती है जब हम दूसरों की आजादी का हनन करते हैं। हमने अपने समाज में कुछ नियम बनाए हैं, अगर कोई उनका उल्लंघन करता है तो यह बिल्कुल गलत है और उनके खिलाफ कार्रवाई की जानी चाहिए। शिव सेना नेता राजू वाघमारे ने कहा कि शिवसेना इस यूट्यूबर को चेतावनी देना चाहती है कि हमारी मां-बहनों का ऐसा अपमान नहीं करना चाहिए। उसे अभिव्यक्ति की

आजादी का शोषण नहीं करना चाहिए। अगर वह नहीं मानेगा तो हम उसका शो बंद करने की कोशिश करेंगे और उसे दोबारा ऐसे बयान देने से कानूनी तौर पर रोकने की भी कोशिश करेंगे।

Janta Se Rishta

विवादों में फंसे मशहूर यूट्यूबर, मांगी माफी, एक्शन में राष्ट्रीय मानव अधिकार आयोग | Famous YouTuber embroiled in controversies, apologized, National Human Rights Commission in action

<https://jantaserishta.com/national/famous-youtuber-embroiled-in-controversies-apologized-national-human-rights-commission-in-action-3826599?infinitescroll=1>

February 10, 2025

नई दिल्ली: यूट्यूबर रणवीर इलाहबादिया की मुश्किलें थमने का नाम नहीं ले रही हैं। मानवाधिकार आयोग ने रणवीर इलाहबादिया के कमेंट पर संज्ञान लिया है और यूट्यूब को पत्र लिखा है। स्टैंडअप कॉमेडियन समय रैना के शो 'इंडियाज गॉट लेटेंट' में पेरेंट्स पर अश्लील कमेंट करने के बाद रणवीर ट्रोलर्स के निशाने पर हैं।

सोशल मीडिया पर लोग रणवीर इलाहबादिया को खरी खोटी सुना रहे हैं। अपनी टिप्पणी के बाद वह कानूनी पचड़े में फंस गए हैं। उनके खिलाफ पुलिस में शिकायत दर्ज कराई गई है। अब राष्ट्रीय मानव अधिकार आयोग ने रणवीर के कमेंट्स पर संज्ञान लेते हुए यूट्यूब को पत्र लिखा है।

रणवीर ने मांगी माफी

महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने भी रणवीर के बयान की निंदा की है। मामले को तूल पकड़ता देख रणवीर ने माफी मांगी है। उन्होंने कहा, 'वो अपने बयान को लेकर किसी भी तरह का जस्टिफिकेशन नहीं देंगे, बस माफी चाहते हैं।'

यूट्यूबर ने X पर वीडियो शेयर कर कहा, 'मेरा कमेंट अनुचित था। फनी भी नहीं था। कॉमेडी मेरा जोनर नहीं है। मैं बस सॉरी कहना चाहता हूँ। कई लोगों ने पूछा कि क्या इस तरह से मैं अपने प्लेटफॉर्म का इस्तेमाल करूंगा? जवाब में कहूंगा कि अपने प्लेटफॉर्म का ऐसा यूज बिल्कुल भी नहीं करना चाहता। जो भी हुआ उसके लिए मैं कोई जस्टिफिकेशन नहीं दूंगा। मैं बस माफी मांगना चाहता हूँ। जजमेंट में मुझसे गलती हुई। जो मैंने बोला वो कूल नहीं था। मेरे पॉडकास्ट को हर उम्र के लोग देखते हैं। मैं वैसा इंसान नहीं बनना चाहता जो इस जिम्मेदारी को हल्के में लूंगा।'

उन्होंने कहा, 'मुझे उस प्लेटफॉर्म को और बेहतर तरीके से यूज करना चाहिए था। ये मैंने इस पूरे एक्सपीरियंस से सबक लिया है। मैं बेहतर होने का वादा करता हूँ। मैंने मेकर्स से कहा है कि वीडियो का असंवेदनशील हिस्सा हटा दिए जाए। इंसानियत के नाते शायद आप मुझे माफ करें।'

I shouldn't have said what I said on India's got latent. I'm sorry. pic.twitter.com/BaLEx5J0kd

— Ranveer Allahbadia (@BeerBicepsGuy) February 10, 2025

Aaj Tak

**माफी मांगने के बाद भी थम नहीं रहीं रणवीर इलाहबादिया की मुश्किलें, NHRC ने लिया संज्ञान -
Ranveer Allahabadia is in trouble NHRC takes cognisance Writes letter to youtube
ntc**

<https://www.aajtak.in/india/news/story/ranveer-allahabadia-is-in-trouble-nhrc-takes-cognisance-writes-letter-to-youtube-ntc-rpti-2163413-2025-02-10>

माफी मांगने के बाद भी थम नहीं रहीं रणवीर इलाहबादिया की मुश्किलें, NHRC ने लिया संज्ञान, यूट्यूब को लिखा पत्र

सोशल मीडिया पर लोग रणवीर इलाहबादिया को खरी खोटी सुना रहे हैं। अपनी टिप्पणी के बाद वह कानूनी पचड़े में फंस गए हैं। उनके खिलाफ पुलिस में शिकायत दर्ज कराई गई है। अब राष्ट्रीय मानव अधिकार आयोग ने रणवीर के कमेंट्स पर संज्ञान लेते हुए यूट्यूब को पत्र लिखा है।

पीयूष मिश्रा | नई दिल्ली, 10 फरवरी 2025 (अपडेटेड 10 फरवरी 2025, 5:59 PM IST)

यूट्यूबर रणवीर इलाहबादिया की मुश्किलें थमने का नाम नहीं ले रही हैं। मानवाधिकार आयोग ने रणवीर इलाहबादिया के कमेंट पर संज्ञान लिया है और यूट्यूब को पत्र लिखा है। स्टैंडअप कॉमेडियन समय रैना के शो 'इंडियाज गॉट लेटेंट' में पेरेंट्स पर अश्लील कमेंट करने के बाद रणवीर ट्रोलर्स के निशाने पर हैं।

सोशल मीडिया पर लोग रणवीर इलाहबादिया को खरी खोटी सुना रहे हैं। अपनी टिप्पणी के बाद वह कानूनी पचड़े में फंस गए हैं। उनके खिलाफ पुलिस में शिकायत दर्ज कराई गई है। अब राष्ट्रीय मानव अधिकार आयोग ने रणवीर के कमेंट्स पर संज्ञान लेते हुए यूट्यूब को पत्र लिखा है।

रणवीर ने मांगी माफी

महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने भी रणवीर के बयान की निंदा की है। मामले को तूल पकड़ता देख रणवीर ने माफी मांगी है। उन्होंने कहा, 'वो अपने बयान को लेकर किसी भी तरह का जस्टिफिकेशन नहीं देंगे, बस माफी चाहते हैं.'

यूट्यूबर ने X पर वीडियो शेयर कर कहा, 'मेरा कमेंट अनुचित था। फनी भी नहीं था। कॉमेडी मेरा जोनर नहीं है। मैं बस सॉरी कहना चाहता हूँ। कई लोगों ने पूछा कि क्या इस तरह से मैं अपने प्लेटफॉर्म का इस्तेमाल करूंगा? जवाब में कहूंगा कि अपने प्लेटफॉर्म का ऐसा यूज बिल्कुल भी नहीं करना चाहता। जो भी हुआ उसके लिए मैं कोई जस्टिफिकेशन नहीं दूंगा। मैं बस माफी मांगना चाहता हूँ। जजमेंट में मुझसे गलती हुई। जो मैंने बोला वो कूल नहीं था। मेरे पॉडकास्ट को हर उम्र के लोग देखते हैं। मैं वैसा इंसान नहीं बनना चाहता जो इस जिम्मेदारी को हल्के में लूंगा.'

उन्होंने कहा, 'मुझे उस प्लेटफॉर्म को और बेहतर तरीके से यूज करना चाहिए था। ये मैंने इस पूरे एक्सपीरियंस से सबक लिया है। मैं बेहतर होने का वादा करता हूँ। मैंने मेकर्स से कहा है कि वीडियो का असंवैदनीक हिस्सा हटा दिए जाए। इंसानियत के नाते शायद आप मुझे माफ करें.'

क्या है पूरा मामला?

रणवीर 'इंडियाज गॉट लेटेंट' शो में बतौर गेस्ट जज शामिल हुए थे. यहां पर यूट्यूबर ने एक कंटेस्टेंट से उसके पेरेंट्स की सेक्स लाइफ पर विवादित सवाल पूछा. वो सवाल था- क्या आप अपने पेरेंट्स को पूरी जिंदगी, हर दिन इंटीमेट होते हुए देखना चाहोगे? या फिर एक बार पेरेंट्स के इंटीमेट मोमेंट में उन्हें ज्वॉइन करके फिर उसके बाद कभी भी उन्हें सेक्स करते नहीं देखना चाहोगे? रणवीर का सवाल सुन वहां बैठी ऑडियंस और बाकी जज जोर से हंसने लगे.

देखते ही देखते ये क्लिप सोशल मीडिया पर वायरल हो गई. यूट्यूबर का भद्दा सवाल सुन लोगों का गुस्सा फूट पड़ा. शो को बायकॉट करने की मांग उठ रही है. रणवीर के फैस उनसे निराश हैं. उनकी जैसी पर्सनैलिटी का इस तरह के भद्दे जोक्स क्रेक करना फैस को हजम नहीं हुआ. रणवीर फेमस पॉडकास्टर हैं. फिल्म, राजनीति, धर्म, बिजनेस जगत के नामचीन सितारे उनके पॉडकास्ट में गेस्ट बने हैं.

Navbharat Live

बंद हो जाएगा समय रैना का यूट्यूब चैनल? रणवीर इलाहाबादिया के कमेंट पर भड़का NHRC, ले लिया ये बड़ा एक्शन

Ranveer Allahbadia Controversy : समय रैना के कॉमेडी शो 'इंडियाज गॉट लैटेंट' में आपत्तिजनक बयान देना बीयर बाइसेप्स पर भारी पड़ गया है। इस विवाद में अब एनएचआरसी की भी एंट्री हो गई है।

<https://navbharatlive.com/entertainment/will-samay-raina-youtube-channel-be-shut-down-nhrc-takes-big-action-over-ranveer-allahabadia-comment-1124690.html>

By अभिषेक सिंह | Updated On: Feb 10, 2025 | 06:17 PM

नई दिल्ली: मशहूर यूट्यूबर रणवीर इलाहाबादिया की मुश्किलें थमने का नाम नहीं ले रही हैं। समय रैना के कॉमेडी शो 'इंडियाज गॉट लैटेंट' में आपत्तिजनक बयान देना बीयर बाइसेप्स पर भारी पड़ गया है। इस मामले में रणवीर और समय के खिलाफ शिकायत दर्ज की गई है, वहीं बढ़ते विवाद को देखते हुए रणवीर ने माफी भी मांगी है।

इस विवाद में अब एनएचआरसी की भी एंट्री हो गई है। अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रणवीर के बयान पर संज्ञान लेते हुए यूट्यूब को पत्र लिखा है। एनएचआरसी ने कहा है कि इस वीडियो को यूट्यूब प्लेटफॉर्म से हटा दिया जाना चाहिए। स्टैंड-अप कॉमेडियन समय रैना के शो 'इंडियाज गॉट लैटेंट' में माता-पिता पर अश्लील टिप्पणी करने के बाद रणवीर ट्रोलर्स के निशाने पर हैं।

मुंबई-दिल्ली में शिकायत दर्ज

इस टिप्पणी के लिए रणवीर इलाहाबादिया, समय रैना और अन्य के खिलाफ पर मुंबई में एफआईआर हुई है। इसके अलावा दिल्ली में भी शिकायत दर्ज की गई है। दिल्ली में नवीन जिंदल नाम के एक वकील ने साइबर पुलिस और दिल्ली पुलिस में शिकायत दर्ज कराई है। शिकायत में लिखा है कि ऐसे लोग हमारी संस्कृति और सामाजिक ताने-बाने को बर्बाद कर रहे हैं और उनके खिलाफ कार्रवाई जरूरी है। इसके अलावा शिकायत में यह भी मांग की गई है कि समय रैना के इस शो को बैन कर दिया जाए।

वीडियो पोस्ट में मांगी माफी

31 वर्षीय ने एक्स पर माफीनामा पोस्ट किया और कैप्शन दिया, 'माता-पिता के बारे में मैंने जो कहा, वह मुझे नहीं कहना चाहिए था। मुझे खेद है। वीडियो मैसेज में उन्होंने आगे कहा, -मेरी टिप्पणी सही नहीं थी, न ही यह मजाकिया थी, मैं कॉमेडी का विशेषज्ञ नहीं हूँ, मैं यहां सिर्फ सॉरी कहने आया हूँ।'

वीडियो हटाने की अपील

रणवीर ने कहा कि परिवार एक ऐसी चीज है जिसका मैं कभी अपमान नहीं करना चाहूंगा। मैंने इस पूरे मामले से सीखा है कि इस प्लेटफॉर्म का बेहतर तरीके से इस्तेमाल करने की जरूरत है। उन्होंने वादा किया कि वह बेहतर होंगे। इसके साथ ही रणवीर ने बताया कि उन्होंने शो के मेकर्स से वीडियो से विवादित क्लिप हटाने को कहा है। उन्होंने कहा कि मुझे उम्मीद है कि आप मुझे माफ कर देंगे।

Pioneer

As controversy grows over influencer's remarks, NHRC asks YouTube to remove episode

<https://www.dailypioneer.com/2025/top-stories/as-controversy-grows-over-influencer-s-remarks-nhrc-asks-youtube-to-remove-episode.html>

Monday, 10 February 2025 | PTI

As controversy snowballed over influencer Ranveer Allahbadia allegedly offensive remarks made during an online reality show, a NHRC member on Monday shot a letter to YouTube saying it has "taken cognisance" of the issue and asked to take an "urgent action" and remove that episode from the popular platform.

Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), in his letter said the rights panel has received a complaint from wherein it has been alleged that a YouTube show titled 'India's Got Latent', hosted by Samay Raina, contains highly objectionable, inappropriate and obscene remarks against the Indian society.

The letter has been written to YouTube's head of public policy in India.

"The complaint highlights concerns regarding the show's propagation of negativity, discriminatory perspectives, religious and cultural intolerance, and disrespectful and obscene ideologies, particularly towards women and children. It is further alleged that, under the guise of freedom of speech, the show disseminates obscene and vulgar content along with misleading messages, thereby fostering a corrupt mindset in society," he wrote in the letter.

The content in question "prima face appears to be in violation" of various legal provisions under the Bhartiya Nyay Sanhita (BNS), the Protection of Children from Sexual Offences (POCO) Act, the Information Technology (IT) Act and other applicable laws, it reads.

Furthermore, it is alleged that the show "severely infringes" upon fundamental rights relating to religious freedom and the safety and dignity of women and children, as enshrined in the Constitution of India, the letter said.

A copy of the complaint has been annexed with the letter, it said.

"Additionally, the Commission has come across certain links indicating that a recent episode of the aforementioned show features YouTubers making vulgar and explicit statements concerning children and women. These statements are not only deeply objectionable but also amount to a serious violation of woman and child rights. The availability of such content on widely accessible platforms, including YouTube, Instagram, and Facebook, poses a grave threat to the safety, dignity, and mental well-being of children including woman," Kanoongo wrote in the letter.

Considering the gravity of the matter, the Commission has "taken cognisance of the issue under Section 12 of the Protection of Human Rights Act. 1993", he said.

"In view of the foregoing, you are hereby directed to take urgent action to remove the concerned episode/videos from YouTube. Prior to the removal of such content, you are also required to submit details of the channel and the specific videos to the concerned police authorities where the FIR has been registered, for further necessary action," the letter added.

The Commission has also sought an an action taken report.

On the comedy reality show, popular among today's youth for its edgy bordering on offensive content, Allahbadia asked a question to a contestant on parents and sex, which has been panned by many and led to police complaints.

In an apology video on X on Monday, Allahbadia admitted that his comment was not only inappropriate, but also not funny.